(Demand for Grant, 1976-77 in respect of the Ministry of External Aff-

airs, which was voted by Lok Sabha, is shown below-Ed.]

No.of Name of Demand Demand			Demand	Amount of Demand for G.ant on account voted by the House on 23-3-1976		Amount of Demand for Grant voted by the House	
				Revenus Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
32	M nistry o	f Ex	ternal .	15,85,19,000	1,79,17,000	79,25,95,000	8,95,83,000

#### 13.07 hrs

DEMANDS\* FOR GRANTS, 1976-77— Contd.

MINISTRY OF LABOUR

MR SPEAKER The House will now take up discussion and voting on Demand Nos 67 and 68, relating to the Ministry of Labour, for which six hours have been allotted

Hon Members present in the House who desire to move their Cut Motions may send slips to the Table within 15 minutes indicating the serial numbers of the Cut Motions they would like to move

Motion moved,

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977 in respect of the head of demand entered in the second column thereof against Demands Nos 67 and 68 relating to the Ministry of Labour"

Demands for Grants, 1976-77 in respect of Ministry of Labour

No of Demind	Name of D. mand	Amoust of Demand to Gant on account you'd by the Haus on 23-3-1976		Amount of Demand for Grant submitted to the vote of the House	
		Revenue Rs	Capital Rs.	Revenue Rs	Capital Rs.
67 M 11 9	try of Labour	12,00,000		60,00,000	
68 L350U	r and Employment	7,33,46,000	1,65,000	36,67,31,000	8,23,000

<sup>\*</sup>M wed with the recommendation of the President.

13.08 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

SHRI DINEN BHATTACHARYYA (Serampore): Mr. Deputy-Speaker, Sir from the Report that has been circulated by the Labour Ministry, it would appear that the climate of industrial relations has improved a lot, particularly as a significant outcome of the Emergency. But any lay man, any common man, can deduce his own conclusion from the realities that are there. It is known to everybody that the reports are not allowed to be published in the newspapers. Even leaflets cannot be distributed among the workers, and the people have no forum to know what actually is the state of affairs in the industrial sector, specially in relation to labour From whatever tit-bits have appeared in the newspapers it is very easy to understand that during the last nine months of Emergency, the situation in the industries and industrial relations has deteriorated to a great extent The recession is advancing by leaps and bounds in all spheres of livelihood and living conditions of common people of our country the hammer of emergency powers, the ruling party and industrial magnates wanted almost to paralyse all efforts of the working class to resust the offensive on them by the big industrialists as well as by the Government machinery The strike, although not formally, is now practically ar i legal and even show of protest agitation in constitutional way are Emergency has served not allowed as a tool in the hands of the big industrialists and the governmental aheads and bureaucrats to suppress and crush even the legal and constitutional methods of protest and agitations by the working class all over the country.

While addressing a meeting organised by the INTUC in Texmaco area, the National Federation of Engineering Workers at Texmaco, a few days back, Shri Reddy is on record having

said that the private sector is not keen on production rise. It appeared in the Business Standard in banner headline on the 28th March. This is the comment by Shri Reddy and he has referred how the big industrialists are not utilising the production capacity to the extent which they can. On the second day, the West Bengal Labour Minister, Dr. Nag says that it may be that Shri Reddy referred to this aspect in respect of other areas of the country, but it is not so in the case of West Bengal Dr. Nag also mentioned that the big factory owners were not keeping down their production or profit He said that the employers have to cut down their production because they have no market and there is accumulation stock. So, Dr Nag has anyhow given platitude to the employers, whereas Shrı Reddy says that the employers are deliberately keeping the production down only to earn profit to their satisfaction I do not know what is the real fact That should have been dealt with in the report. Further, it is appearing that in spite of the demagogic declarations and announcements by the Ministers and by the Government spokesmen that there will be no retrenchment, lay-off, lockouts and closures, all these have become a regular order of the day. Any part of the country you may take, there you will find that lakhs and lakhs of workers are thrown out on the streets either as a result of layoff or closure Even in the big industrial city what is happening? In Jamshedpur, in Telco and IISCO more than 6000 workers have been thrown out on the streets by the Tatas in the name of doing away with the services of the Badlis, the casuals and the apprentices Hundreds and hundreds of workers and employees are being thrown out ın Jamshedpur same thing is happening in all the This automobile factories, brought to the notice of the Government here and also in the States The Premier Automobiles in a week run only for three days and on the rest

### [Shri Dinen Bhattacharyya]

of the four days the workers are laid off. In the Hindustan Motors there is rotational lay-off and Mr. Reddy should answer it. He is also responsible. The Birlas are not giving any lay-off compensation in spite of a clear provision in regard to the layoff that if you lay-off any worker, you have to pay compensation. That is not there. Your policy has resulted in recession throughout the country. The small-scale sector is facing a collapse, complete collapse. The workers in cottage industries. the handloom weavers are on the streets without employment. They are finding no way out how to get a job by which they can anyhow manage their affairs. No provision is there although there are loud assurances and proclamations and so many laws made here. The bonded labour you want to abolish A good thing no doubt. But it is also certain that you have got no real intention to do it. What is your policy? A new approach that the Government has started since the declaration of emergency-what is that? That is: you want to reduce the gap between the earnings of the industrial workers and those of the agricultural workers. I do not quite understand. Mr Reddy should answer whether the product of the agricultural worker is of the same value as that of the industrial worker? Then, what is your philosophy?

Then the Minister thinks that for those who are getting more, you must cut their salary, you must impound their DA and you must deprive them of their right share in the bonus. This deny them of way you will rights. When you go round the country, and during your padayatra, are announcing that you are very serious about the removal of poverty of the village and the rural poor. It is not at all a fact. When you are saying all these things, why don't you have a look into the profits of the big industrialists in this recessionary period? If you see, you will be amazed and surprised that it is not going down. They are creating difficulties for the workers. But their own profit they are accumulating as before, I have got some figures. I do not know whether I will get time.

MR. DEPUTY-SPEAKER: No, you will not get time. You have already taken 11 minutes.

SHRI DINEN BHATTACHARYYA: I have only given the background. I will expect some more time from you. Every time they are coming for an extension of time.

If you look to the profits of Duncan Bros. in 1973, it was 783 lakhs. In 1974 it is 92.9 lakhs. This is the way in which I can describe Dunlop (I) which is a multinational company where also there is a lay-off. They are hiding this fact because they have a very friendly Cabinet Minister sitting in Calcutta. In 1973 Dunlop earned profit to the extent of Rs. 598.90 lakhs and in 1974 the profit was Rs 813.5 lakhs. So, there is an increase of 36 per cent profit. In this way I can give you so many examples where the increase in the profit varied from 18 per cent to 422 per cent just in one year. Nothing has changed.

You have now given so much concession to these big industrialists that they have no difficulty in getting the profit. There is no excise duty on these tyres. A company like the Dunlop is producing and exporting. In our country the number of customers is less because of the lesser purchasing power of our people. The Government is now raising a new slogan, Previously the slogan was 'produce or perish'. Now your slogan is 'export or perish'. What does it mean? Has the condition of the people of our country improved? If it were so, you would not have made attempts only for exporting your goods to the other countries, you would have met the demands of the people here. The same thing is happening in the case of textiles and all other industries.

MR. DEPUTY-SPEAKER; Please conclude

SHRI DINEN BHATTACHARYYA: It is better not to take part in this debate

MR DEPUTY-SPEAKER: I have given you time Your party has been allotted 15 minutes and you have taken 15 minutes.

SHRI DINEN BHATTACHARYYA. We are only 10 or 12 people sitting here If you apportion the time

MR DEPUTY-SPEAKER Anyway, you can take another five minutes

SHRI DINEN BHATTACHARYYA

Recession is so acute that the Government has no other alternative but to give this slogan—either you export or you perish. I do not find any reason for it. It is the result of the capitalist way or the capitalist path that you are adopting, though you are saying that you are determined to bring socialism and you may again refer to Marx and Lenin in your reply I know.

No where would you find this sort of argument by Marx or Lenin

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY) I can assure him that I am not going to use Marx or Lenin

SHRI DINEN BHATTACHARYYA The most relevant question that I want to pose before the non Minister is You have taken blanket power this in your hand after the emergency Why are you m the habit of accusing the opposition always that they are creating difficulties in the way of redressal of the grievances of the people? We cannot be accused in any manner You have got all the powers Then, why is there this lock out? Then, why is there this retrenchment? Why has no action been taken against the Tata group in Jamshedpur? Why has no action been taken against Birla companies? You cannot do it They By vour are your class brothers

action only the people's sufferings are increasing. You are using the MISA, you are using DIR You are resorting to indiscriminate arrests of the trade union workers Why don't you see the precarious situation that is happening in the jute mills? In these jute mills the management, by advancing the argument of crisis and so on, is only increasing the workload of these workmen Take the Ludlow Jule Minn for example Between January and June 1975 one thousand workers have been retrenched I know of Wellmgdon Jute Mill They wented to increase the workload From one side for the spmner they wanted to increase to two sides For the weavers, they had to operate two looms instead of one loom workers' protests were ignored Ultimately there was lock out 5 000 workers are on the streets. It is in the constituency of Mr Gopaldas Nag But no step has been taken as yet by him There are these cases of Ludlow Jute Mill Khardah Jute Mill, Bharat Jute Mill etc There are many milis in Howarh where severe attacks have been launched against the workers. We have brought all these factors to the notice of the Government The GITU organisation brough, all these factors to your notice but to no effect There is India Meter Limited at Ambattur in Madras This unit is closed for the last 16 months Now the State is under the President's rule and it is the Centre which has to look into it immediately

Regarding JK Rayon Kanpur, 600 workers have been kept out of employment JK Rayon is under the management of Singhama; this is a big monopolistic organisation. They are taking advantage of this emergency and they are trying to increase their workload and snatch away all the rights and previleges which the workers of JK Rayon earned as a result of protracted struggle.

What is the situation which is happening very near to Delhi itself? [Shri Dinen Bhattacharyya]
Here you have fixed the minimum wage for the workers of different industries. But what is happing here?

I know, Sir, that in Pilakhua the minimum wage of women workers is from Rs. 27 to 56 consolidated for 12 hours work or more for the semi-skilled job in the textile industry-handpowerloom sector-per loom and month. And no minimum wage is fixed regulating the conditions of employ-This way, the workers ment. in Delhi are being harassed in the textile industry as a whole. Even Engineering Wage Board recommendations are not yet implemented Delhi and surrounding areas of Faridabad etc. Then what steps is going to take? Would he give some attention to this? There are so many complaints that have been brought to notice Kindly visit TEXMACO to find out what they are doing. I refer to this because there 300 workers had been forced to leave their job with the understanding that whenever they come back here when conditions improve they will be taken

This is not a question of private sector employees a'one Even in State Governments and the Central Government you are introducing a system of forced retirement with a political motive. I know why he private sectors will not take advantage of this practice. In the case of government employees, it is so and thousands and thousands of people are in suspense when their trun will come, when they will be asked by their bosses that their services are terminated. This way the threats are there, that the working hours will be increased; D.A. will be impounded and there would be no increment. There may be a decrease in the prices of a very few essential goods. Excepting wheat and rice, this year, the prices of other articles are not coming down. Ultimately, there is still the wrong

method of calculations in the cost of living index of the Simia Board against which we had complained so many times and against which a report was given in West Bengal by a Committee set up by them there.

I shall conclude by saying that in 1959, a Committee was appointed to go into the hazards of rayon workers who are to undergo such hazards. So many recommendations were made by them. We also filed a petition signed by thousands of workers No step is taken against these rayon factories as yet. Maybe, they are being controlled by the big monopolists like Birlas. You have no guts to touch them at all.

Not only in Chasnala but in other mines too, no effective steps have been taken for introducing the safety measures in mines.

MR DEPUTY-SPEAKER: Kindly conclude. It is good to complete the work within the scheduled time.

SHRI DINEN BHATTACHARYYA: Thanks for the advice It is a herculean task for me to do it The people will accuse me.

MR DEPUTY-SPEAKER. It is a herculean task for me too to give everybody his chance within the scheduled time. Please conc'ude

SHRI DINEN BHATIACHARYYA: In other cases, the time was extended.

MR DEPUTY-SPEAKER: When it is extended it means more people will be able to speak. You will please conclude your speech.

SHRI DINEN BHATTACHARYYA: I shall end with a note of caution to the Government, You have done away with your practice of tripartite bodies and the excuse you are giving is that only those central Trade Unions who ditto your policy from

A to Z will be given a chance to sit in the newly formed apex body. Some time back, you formed the National Council of Central Trade Unions but, it had its own natural death. With the same Central Trade Unions. You have now formed the apex bodies; I know who they are. Why has the CLTU been excluded? Is it because the CTTU is criticising your policies, rightly so when the workers' interests are affected?

So, with these words, I would request the hon. Minister to look into this matter as also so many others that have been passed on to him. I hope he will look into those matters also.

SHRI BHOGENDRA JHA (Jainager): I beg to move:

"That the demand under the head Ministry of Labour' be reduced to Re. 1."

[Failure to ensure effective participation of workers in the management of industries in the country 4)].

"That the demand under the head Ministry of Labour' be reduced to Re. 1."

[Failure to invoke the emergency powers against factory owners who illegally close their factories or retrench the workers and to detain such people and open the factories (5)]

"That the demand under the head Ministry of Labour' be reduced to Re. 1."

[Failure to constitute one union in one industry on the basis of secret pallot (6)].

SHRI B. S. BHAURA (Bhatinda).

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 180."

80 T # e

[Failure to re-instate the dismisson workers of TISCO for taking part in strike (7)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to re-instate the retrenche workers of aluminium and other factories of Darbhanga city in Bihar and to punish the erring factory owners (8)].

SHRI S. A. MURUGANATHAM (tirunelveli): I beg to move:

"That the demand under the head."
Labour & Employment' be reduced to Re. 1."

[Delay in ratifying the convention on rural workers organisations adopted at the 60th Session of the International Labour Organisation held at Geneva in 1975 (9)].

"That the demand under the head Labour & Employment' be reduced to Re. 1."

[Delay in enacting a comprehensive legislation for protecting the interest of agricultural workers on the lines of the Kerala Agricultural Workers! Act. (10)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

(Non-enforcement of revised minimum wages for agricultural workers in most States in the absence of separate enforcement machinery for the purpose (11)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Need to set up a separate labour directorate both at the Centre and in the States for the enforcement of minimum wages of agricultural workers (12)].

### Mari S. A. Muraganatham]

"That the demand under the head Labour and Employment' be reduced to Re. 1,"

Need to direct the States to appoint labour inspectors at block level for the purpose of enforcement of minimum wages notified for agricultural workers (13)].

"That the demand under the head Labour and Employment' be reduced to Re. 1."

[Failure to issue any guidelines to States for enforcing the revised minimum wages for agricultural workers [14].

"That the demand under the head "Labour and Employment be reduced to Re. 1."

[Failure of the Centre to issue any guidelines to the States in determining the minimum wages of agricultural workers (15)]

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Need to set up a tripartite machinery in the States and at the Centre for determining the wages of agricultural workers (16)].

"That the demand under the head "Labour and Employment' be reduced to Re. 1."

[Futility of entrusing enforcement of minimum wages for agricultural workers with revenue officials and block development officers as is done in some States (17)].

"That the demand under the head Labour and Employment' he reduced to Re. 1."

[Need to take effective steps to protect the agricultural workers from harassment, intimidation and violence often resorted to by landlords and other rural vested interests when the workers insist on enforcement of minimum wages as notified by Government (18)]. "That the demand under the head Labour and Employment' be reduced to Ra. 1."

(Failure to encourage the downtrodden and exploited rural workers to assert their rights for minimum wages, give relief from dobt burden by providing effective protection to them against the terror tactics of landlords, moneylenders and other rural exploiters (19)1.

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Discrimination shown in the matter of selecting representatives of agricultural workers organisations in sending delegation to International Conferences of ILO and FAO where specific problems of agricultural workers and rural development are discussed (20)].

'That the cemand under the head 'Labour and Employment' be reduced to Re. I"

[Failure to recognise the role of agricultural workers and their organisations in implementing the 26-Point Economic Programme (21)]

"That the demand under the head Labour and Employment' be reduced to Re. 1"

[Failure to include representatives of agricultural workers in the committees set up at different levels for implementation of 20-point economic programme (22)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1."

[Failure to take steps to provide vocational training to agricultural workers to improve their professional skill (23)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1."

[Absence of any measures in improving the labour productivity in agriculture (24)].

"That the demand under the head "Embour and Employment' be reduced to Ms. 1."

[Failure to set up elective machinery to rehabilitate the bonded jabourers since freed (25)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1"

[Slow progress m identifying the bonded labourers (26)]

"That the demand under the head 'Labour and Employment be reduced to Re I"

[Failure to allot special funds for the speedy and proper rehabilitation of the bonded labourers since freed (27)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Failure to work out any effective scheme to solve unemployment among agricultural workers (28)]

"That the demand under the head 'Labour and Employment be reduced to Re 1"

[Need to introduce an employment guarantee scheme for rural workers (29)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Need to work out an integrated scheme to solve the problems of unemployment and under-employment in rural areas (30)]

"That the demand under the head "Labour and Employment' be reduced to Re 1"

[Delay in enacting legislation for equal wages for equal work in agricultural sector (31)].

"That the demand under the head Sebour and Employment' se reduced to Re. 1" [Fallure to set up a separate machinery in the Labour Ministry for enforcement of minimum wages for agricultural workers (32)].

SHRI RAMAVATAR SHASTRI (Patna) I beg to move

"That the demand under the bead Ministry of Labour' be reduced to Re 1"

[Failure to give need-based wages to workers (33)]

'That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Need to change the anti-labour policy of Government (34)]

That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to have one union in one industry to be elected on the basis of secret ballot (35)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to re-instate the retrenched workers of TISCO (36)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to implement the decisions of the Central Apex Body (37)].

"That the demand under the head 'Ministry of Labour' be reduced to to Re 1"

[Need to make the Central Apex Body more effective (38)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to set up Apex bodies in all the States (39)]

### [Shri Ramavatar Shastri]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure in associating the workers in the management of all industries (40)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to implement the decisions of Sugar Wage Board for sugar workers in all the sugar Mills (41)].

"That the demand under the head Ministry of Labour' be reduced to Re 1."

[Failure to detain those factory owners and take over their factories who indulge in illegal retrenchment of workers, lockouts and closure of factories (42)]

That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Failure to make laws for the protection of agricultural labourers on the lines of Kerala Agricultural Labour Act (43)].

"That the demand under the head 'Labour and Employment be reduced to Re 1"

[Failure to get the new rates of agricultural wages implemented in most States (44)]

That the demand under the head 'Labour and Employment be reduced to Re 1"

[Need to set up a separate Labour Directorate for implementation of the minimum wages fixed for agricultural labourers in the Centre and the States (45)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1."

[Need to set up a tripartite committee for fixation of wages of agricul tural labourers in the Centre and the States (46)].

"That the demand under the hand 'Labour and Employment' be reduced to Re. 1."

[Failure to include the representatives of agricultural labourers in the committees formed to implement 20point economic programme (47)].

"That the demand under the head 'Labour and Employment' be reduced to Re. 1,"

[Failure to make satisfactory arrangements for the rehabilitation of bonded labourers since they have been freed (48)].

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Failure to protect the agricultural labourers from the tyranny of Zamindars and to ensure for them their fixed wages (49)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Need to take the cooperation of agricultural labourers and their organisations in the implementation of 20-point economic programme (50)]

"That the demand under the head Labour and Employment be reduced to Re 1"

[Failure to implement any sound programme for bringing an end to the unemployment prevailing among the agricultural labourers (51)]

"That the demand under the head 'Labour and Employment' be reduced to Re 1"

[Delay in framing a law fixing equal wages for equal work in the villages (52)]

'That the demand under the head 'Ministry of Labour' be reduced by Rs 100"

[Failure to re-instate the retrenched workers of Hindalco, Mirzapur, Uttar Pradesh (53)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to accept the long pending demands of the employees of the Central and Regional Provident Fund Offices (54)].

"That the demand under the nead 'Ministry of Labour' be reduced by Rs. 100."

[Delay in meeting the demands for promotion and confirmation of the employees of Regional Provident Fund Office in Patna, Bihar (55)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

Failure to construct residential quarters for the employees of the Regional Provident Fund Office, Bihar, situated at Patna (56)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Slow progress in the use of Hindi in Regional Provident Fund Offices (57)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to give the same facilities for shop employees as exist for other labourers (58)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to enact a Central law for shop employees (59)].

"That the demand under the head 'Minstry of Labour' be reduced by Rs. 100."

[Need to declare as workmen all employees engaged in manufacture, distribution and sale of drugs (60)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to declare as workmen all employees working in the universities (61)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to give bonus to shop employees (62)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Need to take steps to cover shops and establishments having ten employees for the purpose of giving bonus (63)].

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100."

[Failure to standardise the statistics collected by the Statistics Bureau. Simla (64)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Failure to implement the bilateral agreement regarding bonus between the management and the employees of the Life Insurance Corporation (80)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1,"

[Failure to provide work for the educated unemployed (81)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Need to give a minimum of 8.33 per cent bonus as before to labourers and employees (82)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Shri Ramavater Shastri]

[Need to take action under MISA and Defence of India Rules against factory owners who are deliberately producing less (83)].

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to abolish the system of contract labour (84)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to check the managements of Reserve Bank, Patna from unnecessarily harassing the workers having faith in the 20-point k.conomic programme and helping the fascist elements such as RSS and Anand Marg (85)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Harassment of employees fighting against corruption in the Central Bank (86)]

"That the demand under the head Ministry of Labour' be reduced to Re. 1"

implement welfare [Failure to schemes for the upliftment of Beedi workers (87)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Need to fix uniform rates of wages for all the beed workers in the country (88)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Faffure to provide equal pay for equal work to women, men and children Beedi workers (89)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

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[Need to provide bonus to the Beedi workers (90)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to supply adequate quantity of essential drugs in hospitals and dispensaries run under the Employees State Insurance Scheme (91)1

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move:

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to constitute effective Apex Body in all States (65)]

"That the demand under the head 'Ministry of Labour' pe reduced to Re 1"

[Failure in respecting the bilateral bonus agreement reached by the management and employees of the LIC (68)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure in evolving a scheme of labour participation in management in an effective manner (67)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in providing employment to millions of young people, educated and uneducated (68)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

'Irailure in putting an end to lockout, retrenchments and lay offs (69)] "That the demand under the head Ministry of Labour' be reduced to Re. 1"

to abolish the system of bonus (70)

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in functioning the Apex Body at the Centre in such a manner so as to win the confidence of the patriotic section of the working class in India (71)]

"That the demand under the head Ministry of Labour' be reduced to Re 1"

[Failure in providing democratic trade union rights to the employees of the Vijaya Bank and stopping the management of the Bank from patronising out of the way an RSS sponsored, management controlled union (72)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to ensure 25 per cent reservation of jobs for women in selected sectors of employment (73)]

"That the demand under the head Ministry of Labour' be reduced to Re 1"

[Failure to implement a fair minimum wage to agricultural labourers (74)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in removing corruption, favouritism, parochialism and provincialism in the functioning of employment exchanges [75]]

"That the demand under the head "Ministry of Labour" be reduced to Re. 18

[Failure to fight the theory of. "Sons of the Soil" in the sphere of employment (76)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure in providing any kind of relief to the millions of youth who are chronically unemployed (77)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to provide job security and fair wage to contract labourers (78)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Falture in implementing properly the welfare legislation meant for beedi workers (79)]

SHRI DINEN BHATTACHARYA (Serampore) I beg to move:

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to realise the arrears of Provident Fund dues in full from the defaulting managements (92)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Failure to guarantee Trade Unions rights to all categories of workers throughout the country (93)]

"That the demand under the head 'Ministry of Labour' be reduced to Re 1"

[Failure to formulate and implement national wage on need-based formula (94)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

· [Shri Dinen Bhattacharyya]

''[Failure of the Government to stop
all lay-offs, lockouts, retrenchment
and closures (95)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1"

[Need to give the minimum bonus to the workers employed in the industries showing no profit (96)]

"That the demand under the head 'Ministry of Labour' be reduced to Re. 1."

[Need to make the ESI Scheme noncontributory on the part of the employees (67)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100"

[Need to bring penal measures against the management for whose fault any factory is closed (98)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 100'

 [Need for the payment of full wages to workers in case of any lay-off (99)]

"That the demand under the head Ministry of Labour' be reduced by Rs. 100"

[Need to abolish all contract labour for the jobs of permanent nature (100)]

"That the demand under the head 'Ministry of Labour' be reduced by Rs. 106"

[Need to give better medical facilities both in respect of supply of medicines and incidental cash benefits to industrial workers (101)]

"That the demand under the head "Ministry of Labour' be reduced by Ra. 166" [Need to restrain the managements for increasing the workload in the name of achieving efficiency (102)]

"That the demand under the head Ministry of Labour' be reduced by Rs. 100"

[Need to take effective steps for the implementation of minimum wages for agricultural workers in all States (103)]

श्री राम नारायण मन् (धनवाद) . उपाध्यक्ष महोदय, श्रम विभाग की मांग मंख्या 67 भीर 68 का मैं समर्थन करना है। व स्तव में धगर धाप लेवर डिपार्टमेंट के क रन मों को देखेंगे तो यह अहर होगा कि पहले जितने मैनडेज की क्षति होती थी यानी सन 1974 में 40. 3 मिलियन मैनडेब का ल म हचा, वह भाज की स्थिति में सन 1975 में 19 2 मिलियन मैनहेब का लास हो गया । यह सारे संदी का टोटल है । लेकिन धगर मेंटल स्फीयर को देखा आये तो सन 1974 में 11 36 मिलियन मैनडेंब का ल म था भीर घव 1975 में वह 1 52 मिलियन मैनडेज का लास रह गया। इसका थेय श्रम विभाग को है कि उसने बहुत से कामून दवे हुए, सत्ताये हुए और पिछड़े हुए मोवों के लिये इस बीच में लोक-सभा और राज्य-सन्ना में उपस्थित किये धीर वे पास होकर भाज कानन बन गये हैं।

श्रम विभाग को उन कानूनों को धमली रूप देना है, इसलिये इसमें जो रकम उसके लिये रखी गई है, वह हमें उपयुक्त नहीं अंचती है, बल्कि यह उपयुक्त अंचता है कि कुछ घौर रकम इनको मिलनी चाहिये जिससे यह बखूबी कारनर साबित हो सकें।

मुझे यह पता नहीं है कि मैनडेड नास की वो कनी इस काम में हुई है, उसमें अन विधान के व्यवकारियों का किसना क्षेत्र है। बुल्क में 20-सूबी कार्यक्षम के उस को बासावरण सैवार हुआ बीर मोनों में बेस-मेन , की भाकन। पैदा हुई, मोन उत्साहित हुए और उससे कर्तका-पर।यमता की क्रिका मिनी, उसी की बजह में खारे वातावरण की बदनी हुई स्थित ही इसके लिये जिस्मेदार है या विभागीय कार्यकलाप भी उसके लिये कुछ जिस्मेदार है।

इडिस्ट्रियल रिलेशन मशीनरी का काम सगर देखा अये तो यह अहिर होता है कि पिछने माल में इनके क यंकलापों में बहुत कभी साई है। जैसे वर्म कमेटी का गठन करना इनकी जिम्मेदारी है उसमें भी मन् 1975 में कुछ कभी साई है। मन् 1974 में 1192 और मन् 1975 में 1025 के गठन का इनका लक्ष्य था लेकिन जो एक्ष्युधानी गठन हुआ, वह 1974 में 752 और 1975 में 560 हुआ। इसमे जो वर्क क्षय हुए, उनकी संख्या भी कम हुई है। जहां तक हैं डिम आईर के मटिफिकेशन का प्रश्न है. उसकी संख्या भी कम हुई है।

इडस्ट्रियल रिक्षेशन्ड मशीनरी का यह काम है कि मालिको और मजदूरों के बीख में जो विवाद खडे हो, उनका समझौता कराये। उसने 1974 में जहां 568 डिमपूट्स का समझीता कराया. वहा 1975 में 507 केसिय का समझौता कराया। पेडिंग केसिय की संख्या 1974 में 608 की, जब कि 1975 में यह 752 हो गई। 1974 में उसने 2140 केसिय में समझौता कराने का प्रयास किया, जब कि 1975 में 2114 केसिय में समझौता कराने का प्रयास किया बया। 1974 में उतकी 1238 केसिय में समझौता कराने में सफलता विसी, जब कि 1975 में वह संख्या वट कर 1027 हो वई। 1974 में 19 केशिक धारविट्रेशन में दिने गये, व्यव कि 1975 में 14 देखिय बारविटेशन में विशे वर्ष। 1974 में 4937 केलिफ -कांध्या हुए के, यह कि 1975 में 5095 केलिक काइल इए ।

इन मांकडो को देखन में हु जाहिर होता है कि सैंद्रल इंडिस्ट्रियल रिलेनस्ड मशीनरी कारगर तरीके में काम नहीं करनी रही है। 1975 में उसके कार्य कलाप कुछ इस तरह के नहीं हुए हैं कि उनकी सराहना की जाये।

नहा तक लेबर कोटों और दिब्यूनलों का प्रश्न है, कई दिब्यूनलों में जज ही नहीं हैं, जगहें खाली हैं। धनबाद नम्बर 3 का केसिब के डिसपोजल का ऐवेंग्ज परफामन्स 6 बरस रहा है, धर्मात् 6 बरम में एक केस का फ़ैसला हुमा है। बम्बई नम्बर 1 का ऐवेंग्ज 14 महीने और बम्बई नम्बर 2 का 17 महीने का ऐवेंग्ज रहा है। कलकत्ता दिब्यूनल का ऐवेंग्ज 9 महीने 7 दिन रहा है, जो 6 माल के मुकाबले में तो बहुत इम्प्रूबमेट है, केकिन दिब्यूनल में 6, 6 साल लग जाने हैं, इसका क्या कारण है ये सरकार को इसका पता लगाना चाहिए और सदन को इस बारे में जबाब देना चाहिए।

कानो में सब में बडी प्रावलम सुरका की है। स्थिति यह है कि खानो मे दुर्घटनायें दिन-प्रति-दिन बढती गई हैं, धौर उनको रोकने के लिए प्रयत्नों में लापरवाही होती गई है-वे घटने गये है। कीयमा खदानों की दुषंटना की तरफ मैं भापका ध्यान धाकर्षित करना चाहना हु। जो लोग मरे भीर जो सीरियसली पायल हए किम तरह से हर साल उनकी संख्या बढ़ती गई है ! फैटल ऐक्मीडेंट्स मे 1971 मे 199 संख्या की. 1972 में 200. 1973 में 172. 1974 में 200 घीर 1975 में जाकर 600 हो गई। इसी तरह सीरियसली इन्बरं---1542, 1600, 2162 और 2119 इस तरह से दुर्बटनाओं की यह संख्या बढ़ती गई ह इन दुर्बंटनाधों को रोकने के लिए जो डाइरेक्टर जनरून माइन्स सेपटी का विपार्टमेट है उस दिपार्टमेंट मे पिछने समधन दो साल से बाहरेक्टर जनरल ही नहीं हैं। को बाहरेक्टर बनरत ऐक्ट करते हैं उनको वह उपाधि नहीं

### [श्री राम नारायण सर्मा]

देते. प्रोमोश्चन डाइरेक्टर जनरल का नहीं बेते। डिप्टी डाइरेक्टर जनरल से काम चला रहे हैं। केवल इतना हो नही है, वहा उस डिरार्टमेट मे जितना स्टाफ होना चाहिए बह पुरा स्टाफ भी उनके पास नहीं है। इसकी बजह से जितना इमपेक्शन होना चाहिए बह इसपेक्शन नहीं हो पाता है। डाइरेक्टर अभरल के स्टाफ भीर कांलियरी में जो माइन्स मैनेजमेट को चलाने वाले प्राफिनमै हैं दोनो की एक ही क्वालीफिकेशन है। सेकिन वही भ्राफिसर जब यहा काम करता है तो वह कम मैलरी पाता है भीर माइन्म मैनेजमेट मे चला जाय, कोल ईहिया लिमिटेड के साथ तो उसकी तनख्वाह बहुत वढ़ जानी है जिसकी बजह में यह होता है कि माज श्री रवनाथ रेडडी माहब की यह स्थिति है कि यह डी जी उएम अएम के डिपार्ट मेंट के लिबिबडेशन पर प्रेसाइड करने की स्थिति मे था गये है। इनका ध्यान उधर जाना नहीं है भौर इनका जाना भी है तो फाइने म मिनिन्दी इनकी तरक ध्यान नहीं देती । भाज नौबत यह है कि सारे के सारे ही जी अग्रम अग्रम के डिपार्टमेट के लोग जिनका काम है मुरक्ष। को देखना वे इनकी मख्या को छोड़ कर के कोल इडिया निमिटेड मे शामिल हाने जा रहे हैं।

मैं तुलना कर र बनाऊ कि इन र डाइरेक्टर जनरल माइन्स सेप्टी जो दो वर्ष पहले ये वह 2250 में 2500 के स्केल में ये झीर वही मैंनीजग डाइरेक्टर होकर चले गये है तो उनका 3 हजार में माडे तीन हजार का स्केल हो गया है। वह झादमी जब इस कुर्मी पर बैठना है जहां कि झडिक पावर और अधिक अतिष्टा होनी चाहिए क्यों कि उनकी खामियों को भी वह देखना है, तो वह पावर और अतिष्टा उनकी नहीं हो पानी है। उसके हुसम् का पालन मारे माइन्स मैंनैजमेट को करान चाहिए, वह नहीं हो पाना है और उसकी चाहिए वह भी नहीं हो पानी है। में ये भपने सादेश एकों में

कर पाते हैं में वह उसका पोलन कर पाते हैं। है यहां पर भी छूटभैये ही गये भाइन्स मिनिस्टी के सामने, एनऔं मिनिस्ट्री के सामने और वहां भी इन लोगों की वही खातिरदारी है। मापकी जानकारी के लिए मैं बनाऊं इनके डिगार्टमेट का स्केल डाइरेक्टर जनरल माइन्स सेफ्टी का 2000 में 2250 है और यही चसे जाने है कोल इंडिया मे तो 3 हजार से साढे तीन हजार इनकी तनबबाह हो जानी है। सरकार के यहा इस नरह का बाधेरखाता है। इनके यहा डाइरेक्टर्स का है 1800 मे 2000 भीर उनके यहा उसी रैक के डाइरेक्टर टेकनिकल का स्केल है 2500 मे 3000 । इसी तरह से जनरल मैंने जर्स जो इनके नीचे वाले उम्रा करने हैं ज्वाइट डाइरेक्टर मीर डिप्टो डाइरेक्टर उनका भी है। ज्वाइंट डाइरेक्टर का है 1600 से 1800 ग्रीर डिप्टी डाइरेक्टर का है 1200 में 1700 । वही जनरल मैनेजर होकर जाय तो उनका स्केल 2000 से 2500 हो जाना है। एँडीशनल होकर जाय तो 1800 में 2200 हो जाता है। स्पेशन एरिया मैनेजर होकर या डिन्टी सी०एम०ई० होकर अने हैं तो 1200 में 1600 हो जाना है।

MR. DEPUTY-SPEAKER: You seem to be more concerned about higher paid officers. You have spent a lot of time on them!

श्री राक्ष नारायण सर्मा उराध्यक्ष महोदय, वास्तव में यह डिस्पैन्टि जो चलती है उसकी वजह में इसके डिसार्टेमेन्ट के मारे के मारे लोग छोड़ कर कोल इडिया लिंग में मामिल होने जा रहे हैं। इसो को वजह से कोई इंस्पेक्शन नहीं हो पाना है, इंस्पेक्शह होता है तो उसको एन्कोर्स नहीं कर पातन और उसी की वजह में रोज दुर्बेटनायें हो रही हैं। चास्ताना की जो दुर्बेटना हुई उसके बाद एवर्डेज के रूप में प्रति दिन एक धार्षणी मेरी है। इस तरह की दुर्बेटनायें हो रही हैं विकार उसके बावजूद इस विकार्य का स्वयंत्व उसकी तरक नहीं जातों है। बीडन्स जिस को है उसको ज्वाइट रे से स्ट कमेटी ने 1973 में सबमिट किया या और आज हम 1976 में पहुंच गये हैं। यहापि उसके लिए टाइम एलाट हुआ है, वह लिस्ट पर है लेकिन पना नहीं बहु आयेगा या नहीं । उस बिल को आयटीं नहीं मिल पानी है। उसने आवधान ऐसे हैं कि काफी पाबन्दी लोगों पर आ सकती है लेकिन उसना अनुपालन करें नशी नो पाबन्दी आयं।

इसी तरह में काल माइन वक्स क प्राविडेन्ट फड़ की बात है। 5 ला ब 80 हजार जो काम करते हैं वही इसक सदस्य है। इनका बकाया माज कोल इहिया नि० की सभी कम्पनीज पर 30 कराइ हा गया है। दमरी तरक एम्प्लाईह प्राविडेन्ट फट जिम ह 64 लाख सदस्य है यानी कोलरीज में दम यना है उनका बकाया 20 कराइ पर ही रिका हमा है। लेकिन 6 लाख जा है जिन ह बरे-बरे मालिकान है उनक यहा बकाया लगभग 30 कराइ हा गया है। दिक्कन यह हाती है कि जब काई बाना चाहना है ना वह दर्वाजे दर्वाजे मटकन भटकन **हैरान हा जाता है। पहले के मानिका** व यहा 11 कराइ है और प्राप्त जाना मालिक पब्लिम मेक्टर म है उनक यहा 20 कराइ हैं। साल दा माल म उत्त श्रीत्यसं रख लिय है। इस नरह से प्राविडेन्ट फद्र धार्गेनाईबेशन भी फाशन नहा कर रहा है। हमारी एपक्स बाही ने डिमाजन लिया कि प्रविदेश्य फड आर्गेनाईबेशन का मज कर जाला चाहिए एम्प्लाईज प्राविदेन्ट फड क साथ छ। ८ उनके भ्यू भावरट करना चाहिए। सेबिन श्रकिमस व बीम क स्वाय क अगडे खाम नहीं हान है जिसकी वजह से काम पृष्ठता नही हाता है। प्रज नौबन यह है कि मजदूर जो रिनायर हीने हैं उनको दर्वाज दर्वाज भटकता पहना है। वैश्दी के लिए प्रलग घरका खाने है। मालिक कोशिस करने है कि पर छुड़ा कर रास्ते पर दाल दे।

रंस्क्यू और रिकवरी के लिए रेस्क्यू स्टेशन्स हैं सैकिन उनको सामान नहीं मिलना है। स्टाफ है लेकिन उनको सामान नहीं मिलता है क्योंकि उस सामान म फारेन एक्मचेज इन्वाल्य्ड है। फारेन एक्सचेज व ले विभाग स पाम नहीं हो पाना है। ह्यू मन लाइफ का बचान का जा प्रश्न है उसके लिए जो पारेन एक्मचेज की जरूरत है वह उनको मिलता चाहिए नाकि रेस्क्यू स्टेशस को इक्वीप करक रख सके और काई भी जान खनरे में न ग्राय।

जहा नक मार ऐंड मोर पार्टिमियेशन रन र जिमन्द्र का सवाल है केवल सिद्धान क ाहोती है और एक्च ग्रल पार्टिमियेशन रशेशाहै। पार्टिसपंत्रत है खाना बनाने वाली का और खान वालो का। खाने बासे कहने न हमारा कनव्य है खाना भौर तुम्हारा क्रवंब्य है बनाना। तुम्हारा पार्टिसिपेशन टननी दूर तक ही है। तो उपाध्यक्ष महोदय. उम लिये इन्होन मारे रूल फ्रेम किये। क्षेत्रित रूल फ्रेम करने वक्त जो इनकी ऐपेक्स बोडी है उसको बन्मल्ट करना चाहिये भीर उसक हिमाब में नाम करना चाहिए जिससे इफ्रैक्टिव पार्टिमिपेशन हो सके। उसमे उनका कम स कम कैन्टीन चलाने की बेल-फेयर मेजर्स की, स्कूल चलाने की धरमनाल चलान का यह मारी जिम्मेदारिया वर्कस का देने ना ग्रन्छ। रहता । लेकिन ग्रभी कागबी पार्टिमपेशन ही हो रहा है।

बोनम र्किट म जा अनेडमेट हुआ उसमें मररार कमिटेड है। जा मिनिमम बोमम या उसका खत्म कर दिया और उसकी जगह पर इमेन्टिव बानम और प्रोइक्शन बोनम नायेगे। सै किन वह स्कीम न मैनेजमट ना पाना है स्रोर न खेबर डिपाटमट का दिसाग स्फ जिससे यह ना पाते। नो उसकी नरफ मन्का कु, इसान, जाना चाहिए और इनका मंड स्कीम सब जगह पर तैयार कर, और उ [बी राम नारायण सर्वा] कार्योन्तित करः वर्कसं को ऐ,द्रय्यूच करना वाहिए।

इन मन्दों के साथ मैं इन सनुदानों का समर्थन करता हूं।

भी रामायतार शास्त्री (पटना) : उपाध्यक्ष जी, देश की, देश की स्वतंत्रता की चौर जनतंत्र की प्रतिगामी और फ़िनस्ट शक्तियों से रक्षा करने के लिये 26 जून, 1975 को देश में भाषातकालीन स्थिति की बोचणा की गई। इसके फ़ासिस्ट विरोबी उद्देश्य को समझते हुए हिन्दुस्तान के मखदूर वर्ग ने द्यापात्कालीन स्थिति का हार्दिक समयंन किया। जिम दिन भाषात्कालीन स्थिति की भोषणा की गई उस दिन भाल इंडिया टेंड वृत्तियन काग्रेस का वार्षिक सम्मेलन इस्दौर में चल रहा था। 26 भीर 27 जून को वहां एकवित तमाम मबदूर प्रतिनिधियों ने एक मत से मापान् कालीन स्थिति का इसलिये समर्थन किया कि इसकी बोट हिन्दुस्तान की फ़ासिस्ट शक्तियों के विरुद्ध हैं। इसलियं मबदरों ने इसका समर्थन किया। उन्होंने यह भी ऐसान किया कि देश को बचाने के लिये, देश के कुछ उत्पादन बढे इसके लिये सरकार जो भी सही कदम उठायेगी उसका हम ममर्थन करेंगे। सेकिन साथ ही वहां यह भी ऐसान किया नवा श्राल इंडिया ट्रेड युनियन कांग्रेस में कि सगर मजदूरों के विवद कोई भी कार्ववाही की गई, मालिकों के पक्ष में भीर यबदूरों के विरोध में, दो मखदूर वर्ग उसका मबब्ती के साथ, ए॰ बाइ॰टी॰यू॰सी॰ उसका मखबती के साथ विरोध करेती। यह हम ने माफ्र-बाक्र प्रपनी नीति निर्धारित की । शायद 🐲 मोग समझते हैं कि मखबूर ब्रापात्कालीन रिवर्ति के बर वर्ष और इक्षीलिये में सड़ नहीं रहे हैं। ऐसी बात कोचना बचकानापन होंगा। मक्षपुर कवी करता नहीं, सही काम के विये वह अपनी जान की वाची जी सना देता है। वे समझते हैं कि देश की स्वतंत्रता की विकासत

करना, फ़ासिज्य को परावित करना उनका देशमनितपूर्ण न्यतं व्य है। इसीलिये उन्होंने उसका समर्थन किया, भीर उसका फ़ायदा उठाकर 20 सूत्री कार्यक्रम का जो ऐलान हुया 1 जुलाई, 1975 को उसका भी मजबूर वर्ग ने समर्थन किया। इसलिये कि उसने समझा कि इससे गरीबों का भला होगा, बाम जनता का भला होगा और हिन्दुस्तान मे जो सामन्ती व्यवस्था है उसको नष्ट करने में मदद मिलेगी। लेकिन जैसे ही धाप ने मजदूरों पर चोट करना शुरू किया, धापका मकसद तो था दक्षिण-पंथी तत्वों पर, फ़ासिस्टों पर बोट करना, भीर शुरू में भ्राप ने बोट की भी, सैकिन बाद में भ्रापकी तलवार की धार मजदूरों की तरफ़ मुड़ने लगी। मजदूरों ने जगह जगह उसका म्काबला किया ।

बाटा के 12,000 मखदूरों ने कलकरी में बोनम के सवाल को किकर 39 दिन की लड़ाई की। धगर वह दर गये होते तो यह मड़ाई नही हुई होती। नेशनल टोबाक् कम्पनी के मखदूरों ने प्रपनी मांगों को लेकर माढे चार महीने की हड़ताल की और भाषातु-कालीन स्थिति में हडताल की। उसी तरीके से मध्य प्रदेश की चिन्दवारा खान मे एक हजार मखदूरों ने भूख-हड़ताल की क्रिफ्ट के सवाल को बैकर, पाली के सवाल को लेकर। इस तरह के प्रनेक उदाहरण है। प्रगर भाप मालिकों का पक्ष लेंगे, उनके खिलाफ़ कोई कार्यवाही नहीं करेंगे और उलटें मखदूरों की छटनी की कोशिश करेंगे तो ने बाप से लड़ेंगे भीर उन मालिकों से सहेंचे जोकि हिन्दुस्तान के प्ंजीपति हैं, इजारेदार हैं भीर माजादी के दुम्मन की तर्छ काम करते हैं। भ्रापकी नीति धनर मखदूरों के खिलाफ होनी तो उसके क्रिलाफ भी वे सहेंगे।

16 hm. .

वृक्षरी बात, उपाध्यक्ष थी, यह है कि हमारी इस सरकार ने इसवेंग्बी का इस्तेमान मख्यूरों पर करना मुक किया और इस हमते

के कारण मक्कुरों की छटनी होने लबी, बोनस में कटीती होने लगी और उसके बाद प्रीवीडेन्ट फंड का करोड़ी रुपया मासिक खा रहे हैं। उसके विभाक बाप कहते बक्र है कि हम कार्यवाही करेंगे वैकिन करने नहीं हैं। इतना ही नहीं, महंगाई बत्ता जो सरकारी कर्मचारियों को मिलता था या मिलता है. उसके लिए बित्त मंत्री जी ने एलान किया है कि जुलाई, 1976 के बाद एक साल के लिए धौर बाधी महंगाई अने की रकम कम्पलसरी डिपोजिट में जमा करनी पडेगी और इस नरह मे बाप ने उनका प्राप्ता महंगाई भना इम्पाउन्ह कर निया। क्या भाषकी इमर्जेन्सी का उहेन्य यही था कि मजदूरों को धक्का लगाया जाये ? क्या प्राप उनको दक्षिणान्त्री खेमे मे भेजना चाहते हैं ? बाप यह काम कर रहे हैं। बाप ने छटनी के खिलाफ़ कान्य बनाया, ले-प्रोफ के विमाफ, कारवाना-बन्दी के विलाफ कानन बनाया सैकिन उनको लागु करने का प्रधिकार किसको दिया? राज्य सरकारो को धाप ने यह प्रधिकार दिया भीर वे क्या करती हैं यह द्याप जानने ही हैं। दो महीने का बक्त भी भाप ने है दिया सैंकिन इन दो महीनो मे राज्य सरकारों ने कोई कार्यवाही नहीं की। मालिक जो हैं वे तो मन-मौजी हैं, जो चाहे करेंगे। मजदूरों की छटती कर देंगे, मजदूरों को निकाल देगे और मखदूरों को भूखा मार हें ने । बाप कहते तो यह हैं कि हम छटनी नहीं होने देंगे से किन छटनी हो रही है। स्वयं मंत्री जी ने राज्य सभा मे 19 मार्च को एक प्रश्न के उत्तर में जो जवाब दिया है. वह जबाब बाल इन्डिया ट्रेड युनियन का जो संस्थार निकलता है, उसमें छपा है। उसमें श्राप से क्या कहा है वह मैं बताता है। श्राप ने मह कहा है कि 5 लाख मजदूरों का ले-भीफ हमा है इमर्जेन्सी के समय। मासूम नही बाप उन कारखानेदारों के खिलाफ क्या कार्यबाही करी है। इन पांच लाख लागा में से केवल पश्चिम बंगाल मे 2.21,209 सोस है, जिनका स-धीफ हवा है। यही नहीं केल्बीम क्षेत्र में जी, सैन्टल सैक्टर में भी

1,11,670 से-भीफ़ हुए हैं। इतना ही नहीं, 448 कारवानों मे 13,754 मजदूरों को छटनी की नई भीर 76 कारखाने बन्द किसे वये जिनमे 9,921 मजदूर बेकार हए। इसके ग्रलावा नालाबन्दी 63 कारखानों में हई, जिसकी वजह से 45,462 मखदूर दर-दर की ठोकर का रहे हैं। कल बिहार के संसद सदस्यों की मीटिंग में बोसने हुए बिहार सरकार के उद्योग मंत्री ने कहा है कि टिस्को ने ढ़ाई हवार मवदूरों की छटनी का फैसला कर लिया है। यह सब बीख हो रही है और हमारी सरकार ट्कर-ट्कर देख रही है धौर किक्तंब्य-विमढ है। ग्राप मजदूरों पर हमले कर सकते हैं, मापान्यान का डर उन्हें दिखा मकने हैं लेकिन र जीपनियों पर, कारखानेदारीं पर. इजारेदारों पर, देश भीर मजदूरों के दुश्मनों पर बाप चोट नहीं कर मकते हैं। यह हमदर्दी उनके प्रति क्यों ? क्या इसी नरी है से ममाजवाद धायेगा. लोक कल्याणकारो राज्य धायेगा. मजदूरों की भनाई होगी ? इस तरह से काम नहीं चल सकता है। इस नीति को धानको बदलना होगा । पत्रीपनियों पर धापको हमला करना होगा।

एपेक्स बाडी ग्रापने बनाई। हम ने इमका स्वागन किया। ए० बाई० टी० प्०मी० ने इसका स्वागन किया। भाई०एन०टी०प० मी० ने स्वागत किया। हिन्द मखदर मभा ने इसका स्वागन किया । ए० प्राई०टी व्यवसीव के मध्यक्ष मेरी बगल ने बैठे दुए हैं। वह उसकी पहली बैठक मे मामिल हुए थे। ग०बाई ज्रीव्यवसीव मे उसमे नी सुत्री कार्य कम पेश किया । एपेक्स बाडी जो सर्वोच्य मंस्था बनी है मजदरी ह सवालों को हल करने के लिए, उत्रादन मीर उत्रादकता को तय करने के लिए, ठीक से भौद्योगिक सेव मे गान्ति बनी रहे इमको देखने के निए. उसमें हम ने नौ सुची प्रोग्राम रखा भीर कहा कि इस आप्रार पर उमका कार्य सचालन होना चाहिए से किन मालम नहीं भापने उस पर क्या कार्रवाई की, कुछ किया या नहीं किया।

# [थी रामावतार शास्त्री]

पॅटक के घड़्यका मुझे कह रहे हैं कि एपेक्स बोडी तो लगता है कि मर रही है। किस मिए उसको बापने बनाया । उसके फैसलों की भी तो आप लाग करें। इस एनेक्स बाडी ने कानपुर की दो मिलो के बारे मे लक्सी रसन काटन मिल और एथर्ट्स बैस्ट, कानपूर के बारे मे यह सिफ्यूरिश की बी कि इनको से लिया जाय । मालूम नही इस सिफारिश पर भाप क्या कार्गवाई कर रहे हैं। भगर भाप चाहने हैं कि एप्रेक्स बाढी ठीक से काम करे तो उसके फैसलो को सरकार माने घीर इस तरफ ध्यान दे। इतना ही नहीं दस राज्यों में सभी तक एपेक्स बाडी बनी ही नहीं है। मजदूरों की यह सर्वोच्च सम्या बनी ही नहीं है। सुना जाता है कि मध्य प्रदेश के पृजीपति इसका विरोध कर रहे हैं। मालूम नही भाग के लोग भी कैसे हैं जो इसका विरोध कर रहे हैं। वे भी नहीं च हते हैं कि यह बने । द्विपश्री वार्ता द्वारा समस्याची का समाधान निकालने के लिए यह बनी है। क्रिपक्षी वार्ना पहले होती या। लेकिन सब यह बनी है। साप ऐसी व्यवस्था करे जिसमे यह इफैक्टिव तरीक से काम कर सके। दामों में कमी की बात कही जाती है। दाम जरूर कुछ कम हुए हैं। मैकिन वित्त मही ने स्वय प्रपने बजट भाषण में इसको स्वीकार किया है कि ग्राम चीजो के खुदरा दाम नहीं के बराबर कम हुए हैं, उन पर इसका नहीं के बराबर धमर पड़ा है। दूसरी तरफ बाप मजदूरों का मिलने वाली सहनियतो मे महगाई भर्ते में कमी करने जा रहे हैं। धर्मर उत्पादन नहीं होना या कम होगा तो उसको बाप उसके साथ जोड़ कर इसमें कभी कर देंगे। अब माप देखें कि कारकानेदार जबदंस्ती कारकाने बन्द कर रहे हैं। द्वाप उनके खिलाफ कोई कार्रवाई क्वों नहीं करते हैं? क्या डी॰माई॰मार॰ श्रीर मीसा दूसरो के लिए ही हैं इन लोगों के ब्रिकाफ इनका इस्तेमाल नहीं हो सकता है ? बी॰बाई॰बार॰ मेरे जैसे बादमी के खिलाफ इस्तेमास हो सकता है जो बीस सुबी कार्यक्रम

का सम्बंद करते के लिस प्रया वा सेकित पूजीनतियों पर तही हो सकता है। क्यों नहीं उन पर यह इस्तेमाल होता है ? 219 रेल मजबूरों को निकास दिया ग्रुवा है। रेल नवी ने सीहा ठांक कर कहा कि हुम उनका नही मेगे, मुद्दीं लेंगे, तही लेगे, एक बार मही तीन बार कहा जैसे वे भगर था जायेने ता पूरी ह़क्वाल करता देंगे, इननी ताकत उनने है। लेकिन जो देश को गलत रास्ते पर से जाने बाले हैं, बड़े-बड़े सरमाबेदार है, सी०धाई०ए० से जिनका ताल्लुक है, यल्टी नेशनल के पीछे चलने बाले हैं, उनके खिलाफ कोई कार्रवाई नहीं। मैं जानना चाहता ह कि क्या यह धापकी मजदूर भक्ति है या पूजीपतियों के प्रति भवित का यह परिवायक है ?

दामों के बारे में जा बाकड़ा नय होता है वह श्रम मैत्रासय का शिमला क्यूरो तय करता है। उस पर हम लाबों का बिश्वाम नहीं है। वह गमन धाकडे तय करना है। पंजीपनिया मे मिल कर गडबंड करना है लें-दे कर करना है। ठीक ही कहा गरा है कि बयान की सरगार ने एक भद्रावार्य कमेटी बनाई थी। उसने प्रध्ययन कर अ जिसला ब्रंबरी के प्रक्रित का ननन बनाया या (क्वबंधानः) उसके इन गलन प्राक्तती के कारण मखदूरी का डी० ऐ० कम हा जायगा। सब सबदरा पर हमले हो रहे हैं और इन हमलों में मजद्र को बनाने क लिए भाव काई कार्यवाही नहीं करने हैं। इसकी तरक श्रापको ध्यान बेना चाहिये । बाप ब्रथने जिमला न्यूरो का बुहरत कीजिये ताकि वह मजदूरों के हक में काम करे । भट्टाबार्व समिति ने जो सिकारिक की है, उसके मुनःविक 63 दपये की ए० विसना बाहिये लेकिन वह व्यरी 16 रुपये बैना बाहती है। बाप इसे दक्षिये और को बङ्गायार्थ मिनित ने कहा है, उसको मानिये।

प्रबन्ध में श्रीमकों का स्थान हो, यह बात प्रचार में बहुत है, लेकिन धमल में क्म है। बाप यह बताइये कि किस किम प्रबन्ध में धापने धमजीवियों को हिस्सेवार बनाया है

मल्ला का मल्ला है तमान कान में मानिन होगा, पासिसी मेसिन, कर्पादाः वर्ने रह सेकिन ऐसे कितने कारकाले हैं, जई: ६५ तरह की कमेटिया बणी हैं। सरकारी विभागों में बामी तक यह नहीं मनी हैं, देख, पी० एंड टी० बौर डिफीन्स में भी से कमेटिया नही बनी हैं। यह मेरी जानकारी है। मैं यह बानना जाहता हूं कि पार्टिसिपेशन बाफ लेबर इन मैनेजमेंट का केवल नारा ही रहेगा, या प्रमल में भी कंशी यह बायेगा? संमाजवाद को मारा बाप लगाने हैं, प्रापका संमाजवाद को सा है बाप इने बायन में नात ही नहीं हैं।

यह बड़े मर्स की बात है कि 27 बरस की बाजादी के बाद भी बाब कड़े कर लेवर बरकरार है। यह एक प्रकार से बधु आ लेवर में मिलती-जुलती चीज है। यह अभी तक क्यों है इसका क्या बबाब है बाप के पाम? सरकारी कारखानों में भी कड़ेक्ट लेवर चलती है, जब हम बोकारों जाने हैं नो यह देखने का मौका मिलता है। बाप कड़ेक्ट नेवर को 100 फीमदी उठाने का कानून लाइये. तबी काम चल सकता है।

इसी नरह में खेन-मन्दूरों के बारे म कुछ कानून बनाये गये हैं, लेकिन वे समल म झा रहे हैं या नहीं ? देहानों में धौरते भी खेत-मजदूरिन हैं। जैने महरों में ममान काम के लिये समान मजदूरी का कानून बनाया क्या है, उसी प्रकार का कानून देहानों के लिये भी होना चाहिए नांकि देहात की महिलाए भी यह समझें कि ये मर्द मजदूरों से कम नहीं हैं और काम में वह ज्यादा होती हैं। तो यह कर्क क्यों है इसके बारे में भी कुछ करना होगा।

खेत मजदूरों पर वर्गीवार घोर वर्गाम के मानिक हुनने कर रहे हैं, उनको वचाने की व्यवस्था घाप नहीं कर रहे हैं। मैंने इसी स्वयन में चर्चा की थी कि मेरे क्षेत्र में एक नवह है चीलाना बुद्-चक, यहा विन-दहाड़े एक हरिका की हर्गा कर वी गई, बी कि पी • डब्स्यू • डी • में नाम के ना था। उसका भाज तक कुछ नहीं हुआ भीर न ही कुछ होने बाला है। भापने सदन के पटल पर जब ब रख दिया कि पना नहीं वह कैमे मर गया। नो यह है भापका खन-मजदूरों के साथ प्रेम।

ह्मारे देश में बीडी मजदूरी का एक फैडरेशन है, हमारे सदन के मामनीय सबस्य श्री इसहाक सम्भली उसके फ़ुध्यक्ष हैं। माल इंडिया बीडी मजदूर फैडरेशन उसका नाम है। पूरे देश में इस मजदूरीं की समान मजदूरी नहीं है। हमारे फैडरेशन ने माश की है कि कम-मे-कम 6 रुपये मजदूरी जरूर दी जाये। बीडी-मजदूरों की स्थिति बडी दमनीय है उसमें भी औरत-मजदूरीन्ने है। इस उद्योग में मदं, जनान, बच्चे, श्रीरतें मब काम करते हैं, लिक्न सब को समान सजदूरी नहीं मिचती है। इस बारे में भी स्थवस्था की जानी चाहिए।

हिन्दुस्तान के विश्वविद्यालयों से अस्प-नालों से हुनारों की तादाद से कर्मवारी काम करते हैं. जिला बोडों से काम करते हैं. उनको प्राप वर्कमैंन मानने को तैयार नहीं हैं। सीप उन्हें वर्कमैंन स्वीकार की जिये स्वार धाए ऐसा नहीं करेगे तो उनसे जो सर्यकर असतीय प्रज्वित हो रहा है वह सौर ब्लाम नया तो उन्हें मजबूर होकर सादके खिलाफ लडाई करनी होयी।

शापने में डिकल रिप्रीजैटेटिट को महिक कप में वर्कमैन माना है कुछ महूलियते दी हैं, बेरा कहना यह है कि झाप विश्वविद्यालय, सन्पतालो और जिला बोडो के कर्ववादी वर्षरा को भी वर्कमैन मानिये और उनको भी महूलियने दीजिये।

कुछ सम कानूनो का जिक्र किया गया है। सापने कुछ कानून जरूर बनाये हैं उनका हुमने समर्थन भी किया है सीर सापको सन्यवाद भी दिवा है। लेकिन यो बुनिवाकी कानून हैं, वे बहुत पुराने हो चुने हैं। प्रोचोविक विवाद एवट 1947 का है और दूह बूनियन प्तर 1926 का है। क्या इन कानूनों में परिवर्तन करने की जबरत नहीं है? संरकार की नीतियों में परिवर्तन हो रहा है। वह समाजवाद की बात करने मंगी है। लेकिन उसकी कितावों में घणी तक वाबा घावय के खमाने के कानून पड़े हुए हैं, जो मजबूरों की समस्याघों का समाधान निकालने धौर स्वस्य द्वेत्र बूनियन मूचमेंट का निर्माण करने में अवदयार नहीं हो रहे हैं।

मखबूरों का प्रतिनिधि-मूलक संगठन बने, इसकी तरफ़ मरकार का ध्यान नहीं जा रहा है। मैं चाहता है कि मण्कार का ध्यान उस तरफ जाये. ता ि हम सब मखदूरी के सवाली को हल कर सके चीर उनमें यह भावना अगे कि इमर्जेन्नी में उसके विरोध में नहीं, बल्कि जनके पक्ष में काम हो रहा है। लेकिन मरकार ने सभी तक जो कदम उठाये हैं, उनमे यह चान्दाक लग रहा है कि वे नारे कदम मजदूरों के बिलाक उठाये गये हैं। प्रतिक्रिशवादी, क्रांमस्ट घोर यथास्यितवादी मक्तिया इस शंकालय में, सरकार में, श्रीर रेलवे महालय में सब से ज्यादा, हाबी हैं। राइट रीएकनन पलकी मार कर, कुंडली मार कर, बैठा हुआ है। सरकार को उन नत्वों पर चोट करनी भाहिए, तथी 20-मूली कार्यकम ग्रमल में भावेका भीर गरीकी मिटेनी। 20-मूली कार्यक्रम कोई सुमिरमी माला नहीं है। ये सोम तो सुमिरमी माला की तरह उसका बाय कर रहे हैं। वे देहात धीर महरों में वध-माला करें, भीर मह देखें कि क्या सरकारी कानून घमल में घा रहे हैं या नहीं, घवर वे श्रमल में भा रहे हैं, तो उसमे भीर तेजी लाने की कीशिश की अपे, और संगर वे समल में नहीं भा रहे हैं, शो वह पता मनाया जाने कि कीन सीव बील-मास कर रहे हैं बीर उनके प्रियमात्र पार्यवाही की वारे।

विषंण देन देन्द्री है कि विविध्यानकी तरनों के विवास को विवास को विवास की व

इस रिपोर्ट में क्रीनपुक्त बातें तो बहुत की गई हैं, लेकिन वीति सम्बन्धी वातों का उसमें कोई उत्लेख नहीं है। मकपूरों को कैंके गोल्लाहित किया आयेगा, प्रोडक्सम कैंके बढ़ेगा और पूजीवादी अवस्था के खिलाक क्या कायवाही की आयेगी, इस बारे में कोई नंकेत नहीं दिया नया है।

ये लोब कितना मुनाफ़ा कमाते हैं।
1966 से 1974 के बीच में उनका मुनाफ़ा
30 फ़ीनवी बढ़ यथा है। 1966 में उत्पादन
का बंक 154 था, जो 1974 में 201
हो गया है। पुस्तकालय के पास लगे एक
पोस्टर में ये धाकडे दिये नमें हैं। उत्पादन
बढ़े लेकिन मखदूर की धामवनी कम हो यह
कैसा ममाजवाद है?

में सरकार को यह चेतावनी देना चाहता ह कि मखदूर बरा नहीं है, बल्कि वह मरकार की मजदूर-विरोधी नीति का मुकाबला करने के लिए तैयार है। मैं जनाबदेही के साथ एलान करना चाहता हु---ए॰बाई०टी०यू० सी० के शध्यक्ष यहा बैठे हुए हैं---कि धनर सरकार ने बजदूरों पर हाथ लगाने की की क्रिक्ष की, प्रवर सरकार के लोगो या व्जीपनियों ने उनको आयों दिखलाई, तो हिन्दुस्तान का मबदूर वर्ग इतना सतर्क है कि बहु उन दोनों की बार्के निकास देशा और अपना रास्ता साक्र करते हुए झाने बढ़ेया । मैं सरकार से निष्ठं यह कहूना चाहता हूं कि वह समय रहते केस जाये। नीति में परिकर्नन धीर कीजिये, इवारेवारों के पीछे कलना सम्ब दुकुर-बुकुर शक्ते हुए केवन निरीष्ठ हो कर, चिक्तंमधियुक होकर बैठे

मत रहिये। मजदूर इंतजार कर रहा है। वह उद्योग धन्धे का मजदूर हो, सरकारी मजदूर हो, रेल का मजदूर हो, पी० एड टी० का मजदूरहो या डिफेंस का मजदूरहो जिसके नेता भी यहां बैंडे हुए हैं, ये सब लोग अधीर हो रहे हैं। ग्रब उनके बर्दाश्त के बाहर की बात हो रही है। इसलिए मुझे विश्वास है आप हमारी बात पर ध्यान देंगे। हम ग्रापकी बहुत सी सही बातों का समर्थन करते हैं। बहत दूर तक आपके मित्र हैं और बहत दूर तक ग्राप से लड़ते भी हैं। तो मित्र की वात थोडा समझने की और पूरा करने की कोशिश कीजिये। फिर देखिए मजदूर क्या कमाल करता है। मज़दूर तो दुनिया को बना रहा है, मजदूर ने 15-16 मुल्कों में समाज-वाद का लाल झंडा फहरा दिया है। तो मजदूर बड़ों ही पराक्रमी और दनियां को बदलने वाला है। हिन्द्स्तान के नक्शे को भी वह बदलेगा । अगर आप उसमें सहायक होंगे तो अच्छी बात है और नहीं तो आपको भी वह मज़दूर बदल कर ही दम लेगा।

MR. DEPUTY-SPEAKER: In order that there should not be any misunderstanding. I would put this to the House. The name of Mr. Vasant Sathe was communicated to me by the Deputy Chief Whip later on. Now he wants an early chance because he has an engagement. If the other members of the Congress Party do not object. I would give him the chance ...

SHRI VASANT SATHE (Akola): I have to go to attend a meeting.

SHRI RAJA KULKARNI (Bombay-North-East): I have also to catch the plane.

MR. DEPUTY-SPEAKER: Although it is the prerogative of the Chair to call anybody, I would like to work with the utmost cooperation, and I do not want anybody to have the impression that I am breaking the ranks. Therefore, when Mr. Sathe gave me a request, I thought I would put it to you if you could accommodate. If 260 LS—6.

you don't, then I will go by the list which the Whip has given me. It is upto you to decide.

SHRI VASANT SATHE: I will take only ten minutes.

I would, first, like to urge on the Government that it is high time that we had comprehensive Employment Relations Act. Much of the difficulties we see today are because of the proliferation of labour laws—the Payment of Wages Act. the Workers' Compensation Act, the ESI Act and so on. For so long we have been thinking of an industrial code; some work has also been done; I believe, it is practically ready. But I do not know why it is not being cleared. We should have a comprehensive Employment Relations Act. I am using the word 'employment' advisedly because in the Industrial Disputes Act, 'worker' or 'workman' has been defined in a restricted way and, as you know, the Supreme Court has taken away many employees who come under the purview of hospitals and others by saying that they are not industries. What do you want to regulate in this country? It is employer-employee relationship. It should be Employer-Employee relations Act. You can say in that whatever has been stated in the industrial law where you have taken out of its purview very small employer-employee relations, that can be done here. But let it be an Employer-Employee Relationship Act. It is high time that a comprehensive legislation on this was put on the Statute Book.

The next point I would like to make is about the whole concept of wagework relationship. Much of the heart-burning is because of this. When we have Bonus Act or the other Acts, the philosophy appears to be that it is not correlated to work or productivity or production. Let us, for once, agree that a wage above a certain minimum wage—that minimum—is now a crystal-lised notion—in terms of industrial law also. Let us decide that should be the industrial minimum wage; let

### [Shri Vasant Sathe]

us decide what should be the non-industrial minimum wage. It will apply to agriculture also. I am willing to be realistic in this. But let us have some concept of minimum wage. Once the industrial minimum or statutory minimium is fixed, then the question of profit or productivity or the capacity of the employer does not arise. That has to be paid. This proposition has universally accepted and once you lay this down, if it has to be above the minimum, it should be related to production and productivity. If that is done, most of your headache regarding bonus, profit-sharing etc., will go away. But let us seriously get down to this and do this once for all. If this is done, many of the hardships that are being experienced today by the employees would be done away with,

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In this connection. I would like to say that we have made a mockery of the labour legislation because of the delays. The delays have become scandalous. We thought that the phrase legislation—justice social layed is justice denied-would be adhered to more vigorously here, that is not there. I have given a number of insances where delays have taken place. I myself have a case of wage fixation of employees in a sophisticed industry, a htho industry, where they were being paid inclusive of dearness and othe allowances Rs 41/- in the year 1958 and we started the wage fixation case. Instead of taking the thing on the streets, we said: Let us follow the labour laws as law abiding citizens, and you will be amazed that the case has taken sixteen years and even today it is pending in the Supreme Court. The employers can go on fighting right up to the highest coart. What are we doing about it. Can't we put any limit? We are now thinking of constitutional changes; can' we say that this would be a finality, there would be no appeal and no writ will lie in respect of such matters relating to labour laws. For Heaven's sake. bring some finality, otherwise what is the significance of these labour laws,

if after the death of a worker, we are able to get a decision. I would beg of you to consider this. I am sure, your Cabinet colleagues will see the season in this. Kindly plead with them that this should be brought about.

Day in and day out, workers are heing laid off and retrenched and no protection is there for them. I de not know, if you can give us any instance where employers have been punished for having illegally laid off or retrenched the workers. One instance is, of course, there in Nagpur; thanks to the Chief Minister of Maharashtra who showed the guts and courage. An employer who retrenched his employees and did not pay compensation as required under the Act was detained under MISA. Next day, that employer, who was saying that he did not have the money, managed to bring the money and paid to the employees. That is justice, that is firmness. But how many such instances can you give me in this country? I would say, as my friends have been saying, does this MISA not apply to these people creating industrial unrest? While talking of industrial unrest, I want to utter a word of caution and warning Today, merely because of short-sightedness and lack of understanding even it organised sector, taking advantage of the climate of emergency there employers who want to bull dozer and ride rough shod as was done the other day when the LIC Bill was brough here. Why can't you sit with you employees? Are they not pairiotic citizens? I have talked to the representatives of employees and they say. If you want to do away with bonus here is package deal, sit with us. we will show you how to find the money We will show you how it can be ad Why cannot you do it? We the Members of Parliament, are willing to sit with you. We are willing to be of assistance to you. But why canno you, the Labour Ministry, persuade the other employing Ministries to see the reason of this? In the public under takings in the organized sector, if you create any dissension or rancour or dis satisfaction among the workers.

believe any eruption anywhere result in making a complete nonsense of your labour policy. I sometimes smell a conspiracy in this Are some people deliberately interested in creating conditions of chaos or conditions of disruption or rebellion? What they plenning? I would like to know. Therefore, I utter a note of warning. You take this up at the highest level with your Cabinet colleagues and discuss this matter with them. Why for any reason are you creating this disratisfaction among the employes taking advantage of the emergency? And this is bound to recoil tomorrow Emergency cannot be a permarent feature. Discipline cannot be a permanent feature Vinobail rightly said when somebody put a question Is Anusashan Parva going to last ever"-Anusashan for even and Parva is a short-term thing' Parva, ore can understand, is a short-term thing But discipline is permanent but discipline to become a permanent thing, has to be a fwo way affair

Now you want the employee, o be involved in the managemen That was the concept of workers' participation in management For what purpose? To create a feeling, a sense of he'enging among the employees A feeling to be created that they are not em, loyees, they are not mere workers they are the partners in the industry But m how many public sector undertakings have we started this' All right, cut across unionism and vou esk the employees to elect then representatives from shoplevel to the toplevel Try that Let at least at the highest level there he a workers' representative so that the worker may have a feeling that hereafter they are partners and not workers If you try it in the public sector, that will be an example for the private se or to follow And you can impose it easily on them.

The next point I would like to talk is about some welfare facilities About housing I have long felt even as a trade-unionist one thing If the machinery cost goes up, does the employer make a grievance there? He just

adds it to the cost and puts it up. If the raw material cost goes up, does he make a grievance of it? He just adds it to the cost and also in the price Then why cannot you consider human input like any other material in. put? Therefore, if you have made it a condition, you can make a beginning somewhere When an industry is started, you must have housing facilities at least for 50 per cent of the employees In addition to that, I would like to urge upon you to consider one thing. After the employee has served in the industrial unit, he wants to have a house of his own Where will he go? Do you have any scheme? We are now talking of schemes for giving housesites to landless lebour cannot you think of housing for workmg class people m urban areas by having some scheme or project for them so that each can have his own house?

MR DEPUTY-SPEAKFR You said you would take only ten minutes

SHRI VASANT SATHE With this point I conclude

I thank you for giving me this opportunity to speak

MR DEPUTY SPEAKER Now, having departed from what was laid down I have another difficulty. I have a feeling that Mr Raja Kulkarni wants to speak (Interruptions) One of the principles s that a person who wants to speak must firs hear another before he speaks. Now the Deputy Minister wants to intervene

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) This is very rea chable as the Minister will speak the next day I think he may be allowed to speak

श्री राम सिंह आई (इवीर) उपाध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि अयर आप टाइम नहीं देते हैं तो मैं नहीं बोलूंगा । मैं इसी गाडी से जा रहा हूं, घर पर मुझे जरूरी काम है । MR. DEPUTY-SPEAKER: Do not get excited. I will do whatever is possible. I said I want to work with utmost co-operation and that is why when members come and make requests to me, I know that I will be breaking the ranks, that is why I put it to you I understand your difficulties too.

SHRI K. RAGHU RAMAIAII; He will take about 25 minutes. I think the minister can be called at 3 O'clock.

श्री राम सिंह आई: मैंने कल ही कह दिया था कि मैं जान वाला हूं। बोलने वालों में सबसे पहले मेरा नाम था, ये भा गये फिर वे भा गये। यह जरूरी नहीं है कि मैं बोलूं मुझे बोलने की कोई स्वाहिश भी नहीं है। मुझे बोलने के लिए कम से कम 20-25 मिनट तो चाहिएं। सबसे पहले मेरा नाम था।

MR. DEPUTY-SPEAKER Mr. Ram Singh Bhai, you are right. That is true, but do not get excited. Let them sort out your problems

SHRI K RAGHU RAMAIAH. He may be called now. At 3 O'Clock the Minister may be called

MR. DEPUTY SPEAKER: At 3
O'Clock the Minister will speak

I think from now onward's I will not entertain these requests to broak the ranks because it creates difficulties

भी राम सिंह भाई (इंदोर): श्रीमन
मैं बजट धनुदानों की मांगों का समर्थन
करता हूं। यह जो बजट की मदें रखी गई
हैं उनसे मुझे संतोष नही है। उसका
मुख्य कारण यह है कि एमरजेंसी के बाद,
25 जून, के बाद, मैं ऐसा मानता हूं कि
होम मिनिस्ट्री के बाद लेबर मिनिस्ट्री पर काफी
बवाबवारी धाई है।

एमरजेंसी के बाव हमारे देश ने दों जहेंग्य सामने रखें। पहला तो यह था कि हर संकटर में हमारे देश का उत्पादन बढ़े भीर दूसरा यह था कि हम मधिक से मधिक लोगों को काम दें। इन दोनों के लिए लेबर मिनिस्ट्री की बढ़ी जवाबदारी है। मगर ज्छोमों में मांति रहेगी मौद्योगिक सम्बन्ध मच्छे रहेंगे भीर हर सैक्टर में मनुशासन रहेगा तो ही सरकार उत्पादन बढ़ा सकती है। यह इसी से सिद्ध हो सकती है कि थोड़े से समय के मन्दर लेबर मिनिस्ट्री द्वारा कितते महत्वपूर्ण बिल लाये गये, विधानों में कितने ममेंडमेंट किये गये के इसलिए लेबर मिनिस्ट्री का महत्व बहुत स्रिक्ट है।।

मझे ऐसा सगता है कि केविनेट में लेबर मिनिस्टी की वह कीमत नहीं जो कि होनी चाहिए । पांच पाण्डवों में कर्ण की जो स्थिति थी, वह बाज केविनेट में लेबर मिनिस्ट्री की है । श्रीमन इतना ही नही, यहां केबिनेट में तो लेबर मिनिस्ट्री की कोई कीमत है ही नहीं, दूसरे राज्यों के शासन में लेबर मिनिस्टी की कोई कीमत है मैं नहीं समझता। राज्य शासन में बिचारी लेबर मिनिस्टी की क्या कीमत है यह मैं बताना चाहता हूं । श्रीमन हमें धनशासन और उत्पादन बढ़ाने के लिए भीद्योगिक सम्बन्ध शब्छे बनाने हैं। पहली चीज भौद्योगिक सम्बन्ध है। मजदूरों भीर मैनेजमेंट के प्रच्छे सम्बन्ध होंगे तो प्रौद्योगिक शान्ति होगी। एक दूसरे से यह कडी जड़ी है। हमारे कुछ विरोधी साथी बहुत बोल गए है। उन्होंने कहा है कि मजदूर बरता नहीं है। ठीक बात है। वह डरता नहीं है । लेकिन ज्यादा उनके लीडर डरते है जिन का पता तक नहीं लगता है । मजदूरों की प्राज क्या हालत है इसको हम प्रत्यका देख रहे हैं। देश में मजदूर नेता पुलिस के सामने जी हां, जी हां कर रहे हैं , अपके को मीसा से बचाने के लिए ताकि उनकी

## [ बी राम सिंह माई ]

इधर उधर से वे कही न चर ले. वे बचाव की त्तरह-तरह की कोशिशें करते हैं। इमलिए जहां तक अनुशासन का सवाल है यह मानी हुई बात है और इस में कोई जक नहीं है वह माया है । प्रधान मली जी ने जो प्राश्वासन भीर बचन दिए हैं, उनको दिष्ट में रखते हुए मजदूरों ने सोच लिया है कि इस बक्त हर्मे अनुशासन के साथ रहना है । प्रधान मत्री की बात पर उनका पूरा विश्वास है। उस विश्वास को लेकर ही श्रम हित के मण्डे-मण्डे बिल भी भापने पास कराए है। काम भी भ्रम्छा चल रहा है। उसके कुछ नतीजे ग्राये भीर कुछ भाने वाले है इस ग्राशा से यह अनुशासन बना हुआ है और श्रमिक काम कर रहे हैं। मजदूर ती सरकार का साथ दे रहे हैं भीर सरकार भी मजदूरों के लिए भ्रम्छे बिल लाई है, उसने भी भ्रम्छे काम की शरुपात की है। लेकिन जैसा मैंने कहा बासमान से गिरा भीर खजर में घटका वाली बात नहीं होनी चाहिए ! मअदूरों के पल्ले कुछ नही पड रहा है। मैंने भापकी रिपोर्ट को बहत ध्यान से पढा है। इस में रिपिटीशन ज्यादा है। एक लकीर को पकड़ कर उसको ही भ्राप पीटने धा रहे है। भापने वहा है कि 1974 में श्रीद्योगिक ग्रणान्ति के कारण जो काम के दिन खोए 1975 में उस में मधार के लक्षण दिखाई दे रहे हैं। लेकिन ऐसी बात नही है। धौद्योगिक सम्बन्धों को लेकर तो कोई सुधार के लक्षण ही नहीं हैं। प्रगर सम्बन्ध सुधरे होते तो इस तरह से मझे बोलने का मौका नही भाता। 25 जुन को भापात-कालीन स्थिति की घोषणा के बाद कारखा-नेदारों लेबर मिनिस्टर्ज कान्फेस उद्योगपतियों की कानकेस में. इटक की जनरब काऊसिल में भाषण किए। उनके विपरीत इन बनियों ने काम किया और समझ लिया कि शायद वो शासमान से गिरा भीर ऋज्र से भटका था यह हमारी गोद में ही भा गिरा हैं। करपायन बढा है और अनुसासन आया है

लेकिन इसका मतलब यह नही है कि बनिये ही मालामाल बनें। मैं निवेदन करता ह कि पहली जुलाई से मजदूरों के ऊपर क्या बीत रही है इसका रिकाई रखने वाला भी कोई है ? ब्राध्य प्रदेश में 21467 श्रमिकों को ले झाफ किया गया भीर 517 को रिट्रेंच किया गया । बिहार में 1452 को ले भ्राफ किया गया। गुजरात में 8199 को ले बाफ किया गया भीर 1119 को रिटेंब किया गया। कर्नाटक में 6386 को ले प्राफ किया गया भीर 95 को रिट्रेंच किया गया। हरियाणा में 8648 को ले आफ किया गया भीर 116 को रिटेच किया गया । मेरे प्रदेश में जिस की मैं बहत ही डीग मारता ह वहा क्या हो रहा है इसको ही ग्राप देखें। वहा दीये तले मधेरे वाली बान है। वहा पहली जलाई से धन्तुबर तक चार माह से भीर खास कर इदौर में टैक्सटाइल के भन्दर 45948 श्रमिकों को ले भाफ किया गया धौर पिछने केवल एक महीने मे इदौर में चार मिलों में 800 मजदूरों से मधिक को रिट्रेच किया गया है। यह क्या हो रहा है । महाराष्ट्र में 41521 मजदूरों को ले भाफ किया गया भीर 2960 को रिट्रेच किया गया। उत्तर प्रदेश में 19895 को ले आफ किया गया और 878 को रिट्रैंच किया गया । यह मैं जुनाई से प्रक्तूबर तक की भपने यहां की बात कर रहा है। भीर बगाल में जो बडी-बडी बाते करते हैं वहा 2 21,209 को ले आफ किया गया है। यह क्यो किया गया है इसके पीछे उद्देश्य यह है कि उत्पादन घटे। कुछ इडस्ट्रीज मे भाज हालत यह है कि जितना उत्पादन बढता है उतना ही ज्यादा लास होता है। जो बात मैं कह रहा हु, वह किसी से सूनी हई बात नहीं है, भीर ना ही मैं किताबों से उतारे आकडो की बात करता हु, बल्कि मैं रोजाना मजदूरों से मिलता हु भीर कार-खानों में जाता है, इस लिये मुझे मालूम है । बाज हालत यह हो रही है कि काटन के कारण महीनें बन्द हो रही है भीर नोटिस

[की राम सिंह भाई]

सगा विया जाता है कि विजनी के कारण मतीन बन्द हो गई है ।

एक्ट में बताया गया है कि मक्ति था वैवी-प्रकाम के कारण अगर मजीन बन्द होती है तो उसको लेब-आफ नही माना जायेगा । मेरी प्रदेश गवर्णमेंट ने यह आदेश विथे हैं कि टैक्सटाइल में बिजली की कटौती नहीं होगी और नहीं करते हैं, फिर यह क्या चल रहा है ? इस तरफ आपको अ्यान देना होगा । उत्पादन चट रहा है, मजबूरों को लेब-आफ किया जाता है, इसका मतलब यह है कि रोजगार घट रहा है, तो यह एमजेंन्सी कहा हैं ?

एमजेंन्सी के दो मूल तत्व हैं—जत्यादन बढ़ाना घौर रोजगार देना । यह दोनों ही बातें एम्प्नायमें के सामने नहीं है । यह जो कहा जाता है कि मन्दी भा गई, मन्दी भा गई, यह क्या है ? यह मैं भाकडे यहा बताना चाहता हू ।

सन् 1961-62 को 100 मान लिया जाये तो सन् 1973-74 में इडम्ट्रियल उत-पादन मैटीरियल खर्च का इन्हेंक्स नम्बर 299.2 बा भीर दिसम्बर 1975 मे बह्न 255.6 हो गया, अर्थात् इन्डस्ट्रियल उत्पादन मेटीरियल खर्च को मन्क गिरा है, बड़ा नहीं है भीर उससे तैयार होने वाला माल, जो उत्पादित माल है उसका इंडैक्स नम्बर 1961-62 को 100 माना जाये तो 1973-74 में वह 205.6 भौर विसम्बर, 1975 में 253.3 हो नया । कहने का मतलब यह है कि लागत सर्च 18 परसैंट कम हुआ है और तैयार मान केवल 23 परसैट बढ़े हैं। यह सरकारी श्रांकडे हैं। मैं तो श्रांकड़े नहीं बनाता है।

प्रैच्युटी के बारे में जो एक्ट बना उसके बारे में बंसल्टेटिज कमेटी में मैंने बार बार बहुा कि 13, 16 विन के बारे में बॉलिके, सर्जुलर भी निकले। घभी मार्च में प्रांत्र प्रवेश हाई कोर्ट ने एक फैसला दिया है जो कि नेतर-मा-सनरल के मार्च के नवस्वर 2-2-2 में है। हाई फोर्ट ने यह फैसला दिया है कि वर्ष में 15 दिन नहीं, 13 दिन होते हैं।

मैं तीन बरस से सिर कूट रहा या और--भापसे कह रहा था कि इसप्सम्बन्ध में सोचिये-सोचिये । लेकिन धापने यह समझ निया कि बोड़े दिन लोक सभा चुनाव के रह नये हैं, पता नहीं यह चूनकर भाता है या नहीं, भापने मेरे कहने पर भी उस तरफ ध्यान नहीं दिया । लेकिन मैं यह कहना चाहता हूं कि हम रहें या न रहें भारत में उद्योग, संसद और मजदूर रहने बाले हैं, भाप इस बात को सोचिये। हमारे यहा मिल-झोनर्स ने एक सर्कुलर निकाल दिया है कि हाईकोर्ट माध्र प्रदेश का यह फीसला ये च्युटी के बारे में है। इसलिये उस हिसाब से काम लें। प्रयर सुप्रीम कोर्ट का फैसला होता, तो सारे घारत में लागू होता लेकिन बनियों के यहां तो उनके घर में फैसला होता है भीर वह सारे हिन्दुस्तान में लागू किया जाता है ।

एप्रेन्टिसिशीप योचना के बारे में गहराई से विचार करना होगा । काम सीखने के बाद उसे वहां काम नहीं दिया जाता । कारखानेदार मशीने बन्द कर रहे हैं। लेकिन घगर धावस्थक कार्य के लिये उन्हें घादमी की जकरत पहती है तो वे एप्रेन्टिस से मजदूर की जबह काम लेते हैं। उसको बेतन नहीं देते एसाउन्स ही मिलता है ।

वहां तक एमेन्टिस गोजना का सम्बन्ध है, हैक्स्टाइल निसों में 50 बीवर्ज पर एक एमेन्टिस 50 डाफर्ज पर एक एमेन्टिस ग्रीर गांइडिंग विपार्टमेंट में 25 व्यक्तियों पर एक एमेन्टिस रखा चया है । क्षिनुस्तान में निविज्ञान नैर-बाबरी सञ्चनसाय में हैक्स-टाइल इंक्स्ड्री में बाती है—नहां क्षीक्स 15 परवेंट भाती है । नेकिन देश में कहीं कहीं बहु 51 परवेंट है । ये भांकड़े शिमला ब्यूरों द्वारा निकाल गये हैं। मेरा निवेदन यह है कि ऐप्रनिटसों की प्रतिशत संस्था को बढ़ाया आये । धनर 15 परसेंट नहीं, तो कम से कम 5 परसेंट ऐप्रेन्टिम तो भी रखें आये ।

ऐप्रेन्टिस एक्ट में यह व्यवस्था भी की जाये कि जो ऐप्रन्टिस ब्रपना टेनिंग पीरियड पूरा कर लेगा, भगर वह उसी मिल में काम करना चाहना है, तो उम में उम मिल की सम्स्टोट्यूट लिस्ट में रखा जायेगा । मैं ने मंत्री महोदय के सामने एक यूनियन का एग्रीमेंट रखा है, जिस में लिखा है ।क सातों दिन मिल चलेगी, सन्डे वाकिन्ग डे होगा। और वहां काम करने के लिए कीन रखे जायेंगे ? वहां जो मजदूर काम करते हैं, उन के भाई, उन के लडके भीर उन के दामाद रखे जायेंगे। धगर किसी श्रमिक की मात लडींकयां सात लडके हैं तो वे भानों कवारी रहने बाली नहीं हैं; उन के दामाद भी नैयार ही जायगे, क्योंकि दहेज की जरूरत नहीं है, नौकरी तो मिलेगी। यह बिल्कुल मन्याय है। प्रधान मंत्री जी ने बार-बार कहा है कि जिस के परिवार में कोई कमाने वाला नहीं है, उस को पहले काम दिया जाना चाहिए। लेकिन यह हो रहा है कि जो क्यक्ति काम कर रहा है, उस वे' भाई, उस के सबके और उस के दामादों को भी काम पर लगाया जाये यह मंधेर है।

प्राहित्विटी की बात बार-बार कही जाती है । पाव कम हो रहे हैं । रा मैटीरियल और खाने तथा प्रावण्यक वस्तुमों के पाव जतर रहे हैं । वर्क के कन-ज्यूमकें इन्तेक्स काफी निश्चे था गया है । जनवरी, 1975 की तुलना में जनवरी, 1976 मैं इन्देक्स के काफी नीचे जाने में टेक्स्टाइल इंडक्ट्री में एक वर्कर पर सगमन 43 रुपये खर्च कम हो गया है । इस के प्रतिरक्त 4.33 वर्षोट बोलस से सेवर कास्ट कर

हुई है । इन दोनों से कम होने से प्रचुइटी : की रकम कम देनी पडती है, प्राविडेट फंड कम काटना पड़ता है । कास्ट माफ प्रावक्शन कम हो रहा है । इस लिए मंत्री महोदय से मेरा निवेदन है कि बहु इन बातों पर विचार करें। भाज मजदूरों के मन में बड़ा रोष है । अगर इमजेन्सी को हटा दिया जाये तो उन लोगों की प्रतिकिया जाहिर होगी। हमारे यहां ट्रेड यूनियन की जगह पुलिस के द्वारा काम चलाया जा रहा है। मैंने चीफ़ मिनिस्टर को लिखा, ग्राप को लिखा, जिनको भी लिखा भभी तक मझे कोई जवाब नही दिया अक्तूबर महीने से भीर भाप कहते हैं कि हमें राज्य मरकार कोई जवाब ही नहीं देती। राज्य सरकार प्राप की कोई गिनती ही नहीं करनी है, आप को गिनर्त ही नहीं तो देश का क्या हाल होगा? हम प्राप से पीछे हैं, वह भी ताल ठोंक कर कहते हैं कि श्रमिक भी भ्राप के पीछे है। नो कम से कम इन बनियों को तो सीघा कीजिए भौर भगर इस एमर्जेसी मे नहीं मीघा कर सके तो आगे कुछ होने वाना नही है।

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) Mr. Deputy-Speaker, I am very grateful to you for giving me an opportunity to intervene at this stage. I am also grateful to hon members who have participated in the debate. We have certainly benefited from their observations. There is no doubt about it.

Taking the fime factor into consideration. I will try to take as little time as possible and throw light on some of the subjects which are very important and in which members are vitally interested, although I may not be here to hear some of the speeches. Had I been for unate in that respect. I would have known their viewpoints also and would have tried to improve my observations on the rubjects I am going to deal with.

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[SHRI P. PARTHASARTHY in the Chair] First, I will take up the subject of welfare of the workers. The living conditions of the workers play a very important role in their productivity. This has been recognised all over the world, at least in the developing countries and by enlightened employers. So it becomes the duty of the Government to look to the interests of the workers to see that they are not neglected.

We also realise that the workers are not strong enough in some cases either because they have no organisation or their organisation cannot bargain with their employers. Therefore, it becomes the duty of the Government to see that their interests are safeguarded.

Sometime ago the employers considered the welfare of the workers as a humanitarian approach or a charitable approach. Now that concept has changed. Now it is the utilitarian approach. In a developing country like it becomes all the more necesary and important that we should look after the interests of the workers. Considering that the provision of such facilities is always an extra expenditure on the employers the Government have decided to supplement their efforts in some industries to improve the living conditions of the workers.

The first step in this direction taken by Government was during the first world war when the Coal Mines Welfare fund was set up. This was followed by similar Funds for workers in mica, iron ore, limestone, dolomite and other mining industries. In this session, Parliament has passed legislation for the creation of a fund for the joint welfare of workers in manganese and iron ore mines. Previously only iron ore mine workers were enjoying this facility, and manganes workers were deprived of the benefits of it. Now both will enjoy the same sort of facili-These organisations are there, but they are not menat to supplant the efforts of the managements, but to supplement their activities in this field.

During the last few years, I have been able to see some of the places, very remote places which are far away from the modern world. I went there simply to see that the workers' interests, that their welfare activities were carried out in right and that they earnest are not neglected. I am happy to note that those organisations have made a distinct impact on improving the living conditions of the workers.

15 hrs.

SHRI P. M. METHA (Bhavnagar): What were the places?

SHRI BALGOVIND VERMA): I want to a place beyond Udaipur in Rajasthan, I went in the interior of M. P., Raipur side as well as Jabalpur side. I also visited some places in Bihar. I may tell you that neither the State Ministers nor others have ever visited such places. I am happy to say that the workers' interest is very much looked after by those organisations there.

So far as health care is concerned, we have constructed one nopsitol in Karnataka at Kariganur. One hospital at Barajamda in Bihar and another hospital at Joda in Orissa are in the process of construction. We have sanctioned one hospital at Chanda coalfields. All these hospitals when constructed will go a long way towards the health care of the workers. The work done by those welfare organisations in the field of medical care has been most outstanding. All mine workers drawing pay upto Rs. 730 per month on the coal side and Rs. 500 on the other sides, and their dependents are allowed free medical treatment

So far as housing is concerned, we have already constructed about 1800 houses during the last year and a subsidy of more than Rs. 2 crores had been granted. So far as limestone and dolomite welfare ogranisation is concerned, it continued to make progress. 583 houses were sanctinoed and four ayurvedic and two a lonathic dispensaries were opened

श्री दमोदर पांड (हजारी बाग): 72 हजार मकान बनायें गए हैं।

SHRI BALGOVIND VERMA: I am talking of dolomite and limestone.

श्री दामोदर पांडे: डोलोमाइट एण्ड लाइम-स्टोन की कमेटी तो बनी ही नहीं है।

SHRI BALGOVIND VERMA: There is  $n_0$  committee; Government is looking to the interest of the workers and it is doing the utmost.

श्री दामोदर पांडे: सब कुछ 1968 के वेरीफिकेंशन पर चल ही रहा है, एक यही नया काम नहीं चल रहा है।

SHRI BALGOVIND VERMA: I may inform you of the difficulties regarding the verification of membership; it will take a long time. We should realise this. We are looking into the matter and we hope to set up an advisory committee in the near future...(Interruptions) If all the trade unions are united in their approach and if they say that such and such year should be taken we will be happy.

SHRI DINEN BHATTACHARYYA (Serampore): Who is standing in the way of verification?

SHR1 BALGOVIND VERMA: The Central trade union organisations. The hon. Member himself may be knowing the answer. In regard to the limestone and dolomite welfare organisation, 583 houses have been sanctioned and four ayurvedic dispensaries and two allopathic dispensaries were opened. I have just received information that 200 houses had been sanctioned last year.

AN HON'BLE MEMBER: Is it the number of houses constructed so far?

SHRI BALGOVIND VERMA: They are under construction

MR. CHAIRMAN: The Minister may continue his speech. Don't have cross talk.

SHRI BALGOVIND VERMA: Sir, there is a proposal that we should try to cover all the mine workers

with a Common Welfare Fund. We are examining this and it will take some time. We have also considered carefully the suggestion made at times that the Coal Mines Welfare Organisation may be transferred to the public sectors or the Department of Coal. We have taken into consideration the various operational and financial difficulties with which these new public sector undertakings are faced at present and we would not like them to be burdened with the task of welfare of workers for which the Ministry of Labour has sufficient expertise. Sir. we give representations to these public sector undertakings on the Advisory Committee and we also try associate these public sectors in other ways also in our attempt to give better facilities to mine workers the limited resources available to us. Suggestions have also been made that the Welfare Organisations for Coal Mining Industry should take upon itself the entire responsibility of welfare of coal mines thus providing some relief to these public sectors who may then devote their whole attention to safety of workers, production and marketing of coal.

श्री राम नारायण शर्मा : उनके लिये श्राप मकान बना रहे हैं ?

SHRI BALGOVIND VERMA: We are doing it. The suggestions are being examined from all angles. Now, encouraged by the success of the welfare orgainsations in mining areas we have decided to set up a similar organisation for Bidi workers. It is difficult to say precisely how many Bidi workers are there in the country but the rough estimates are anything between one million to two million.

SHRIMATI SAVITRI SHYAM (Angola): Are there creches for the children of the mining workers?

SHRI BALGOVIND VERMA: Yes, there are creches for the children of the mining workers. Now, in the Rajaya Sabha one of the hon Mem-

### [Shri Balgovind Verma]

bers brought to the notice of the House that the number of workers would be about 8 millions. Unless we get all the information and figures from various organisations, we cannot give the exact figure. Sir, in order to improve the living conditions of these workers, both Houses of Parliament have passed the Bill to set up a Welfare Fund for them. We have made a modest beginning by levying a Welfare Cess at the rate of 25 paise per kg. of Tobacco used for manufacture of Bidi. As works progress the levy would be increased.

The whole emphasis of the present 20-point economic programme of our Prime Minister is on improving the weaker sections of society In this context, the role of these organisations become all the more important and I have no doubt in stating that they have come upto our expectations.

Now, I would like to refer to some of the achievements in the field of social security during the year. The amendment of the Employees' State Insurance Act raising the wage limit for average employees from Rs. 500.00 to Rs. 1000.00 per month is a landmark in the progress of social security in India. This amendment has brought in about seven lakh workers under the scheme. Deterrent penal provisions have now been incorporated in the material and we expect that these provisions would facilitate timely collection of the dues of the Corporation.

# SHRI DINEN BHATTACHARYA: How?

SHRI BALGOVIND VERMA: Peral provisions are there. That will take care of it. I assure you that everything is being done. During the year, the Employees' State Insurance Scheme has been extended to cover employees in the following classes of establishments:

(a) power using factories employing 10.19 workers and nonpower using factories employing 20 or more workers, Shops, hotels, restaurants, cinemas, road motor transport and newspaper establishments employing 20 or more persons have also been covered. This coverage has been completed in Andhra Pradesh, Assam, Bihar, Karnataka, Punjao, Rajasthan, West Bengal and Delhi and in the rest, it is in the process of being completed.

2.14 lakh employees have been thus covered. The number of insured persons as on 31st December 1975 is 57.34 lakhs and the number of beneficiaries (families) is over 2 crores, a striking progress in the field of health service. The Corporation has raised the ceiling on expenditure on medical care from 1-4-75 as given below:

Restricted medical care—from Rs. 65 to 70 per annum per employee Expanded medical care—from Rs. 70 to 75 per annum per employee. Full medical care—from Rs. 85 to Rs. 95 per annum per employee.

With the financial assistance from the UNFPA, the ESIC has entered in a big way in the field of family planning by providing family planing facilities to the insured persons.

The Corporation has achieved notable success in the last three years by sanctioning Rs. 22 crores on as hospital construction adding 5000 hospital beds. The availability of drugs in ESI dispensaries has considerably improved. As the Chairman of the Standing Committee of the ESIC, I had carried on inspections of some of the ESI hospitals. The Director General and the officers of the Corporation also visit the dispensaries and hospitals and take steps to improve, the functioning of the ESI Scheme.

There was some lacuna in the Maternity Benefit Act as a result of which most of the workers were not in a position to enjoy the facility available.

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under this. If the ESI scheme is extended to any establishment, workers whose pay was above a particular ceiling were not entitled to this benefit. But the Act was amended during the year and with this amendment, women employees will be entitled to maternity benefit irrespective of their wages.

Another piece of progressive social legislation is the amendment of the Workmen's Compensation Act. The most notable amendmen's under this legislation are to raise the wage limit for coverage from Rs. 500 to Rs. 1000 and provide higher rates of compensation by wholesale substitution of the existing table of compensation. The Bill has already been passed by the Rajya Sabha and I hope this august House will also be passing this Bill before the end of this session.

The Employees' Provident Fund at present covers 68493 establishments (2701 exempted and 63792 unexempted) having 77 lakhs subscribers (29 lakhs exempted and 48 lakhs unexempted). The main problem of the EPF relates to the arrears of contributions. With the amendment of the Act in 1973 providing for deterrent penalties and the vigorous action taken by the EPF Organisation, some improvement has been achieved. The total contributions received have increased from Rs 1256.43 crores for the year 1974-75 to Rs. 1413 crores in the first nine months of the year 1975 The per centage of arrears to contributions has come down from 1.54 per cent to 144 per cent. 72,788 recovery cases were instituted and 59,704 prosecution cases were launched. It has been reported to us that some State Governments have also used the MISA against some employers. While these steps are in the right direction. I have a sense of disappointment inasmuch as the West employers, particularly in Bengal, have been thwarting action against them, by frequently obtaining stay orders from the High Courts. (Interruptions) Prosecutions have been brunched.

The Coal Mines Provident Fund arrears from the nationalized coal mines, which were about Rs. 26 crores at the end of December, have almost been liquidated. This is a good news; and these arrears are no more there now. This is a matter for satisfaction, as this has been done in the face of their own difficult ways and means position.

The Social Security Schemes, by their contribution to maintaining an improved standard of health by the working class, also play an important role for increasing production, as the Prime Minister has put it: "We must go all out to increase production."

Finance Minister has already announced that Government have decided to introduce another social security scheme, known as the Doposit-Linked Insurance Scheme Scheme would provide insurance to workers, even without payment premium. The salient feature of the scheme is that in the event of the demise of a worker while in service, his dependents would be entitled to an additional payment equivalent to the average balance in the Provident Fund of the workers during the preceding three years, subject to a maximum of Rs. 10.000/-. Necessary legislation will be brought before the House soon. (Interruptions) The total amount standing to his credit will be taken into account. The integration of social security schemes has been recommended by various bodies from time to time, While it may be advantageous to have a unified social security scheme, we must also take note of the various practical and administrative difficulties which have to be solved before taking the final step. In fact, the Employees' Provident Fund is already an organization implementing more than one social security scheme-the Provident Fund and the Pension Schemes. It will also be entrusted with the administration of the Deposit-Linked Insurance Scheme.

[Shri Balgovind Verma]

After covering the social security and welfare schemes, I would now like to come to the vocational training side, riz, the employment and training.

One major gain during 1975 has been substantial improvement in the imple-Apprenticeship mentation of the Scheme under the 20-Point Economic Programme announced by the Prime Minister as a measure to increase employment opportunities for educated young people. The number of apprentices has increased during the last nine months from 69,000 to over 1,21,000, and increase of about 52,000. Out of the above, about 24,000 apprentices belonged to weaker sections like Scheduled Castes, Sceduled Tribes, minorities, physically handicapped and women. Over 8,000 graduate engineers 'diplomaholder apprentices have also placed as appentices under the Act. The number of trades and industries covered by the Act has been increased to 103 and 216 respectively. The rates of stipends have been appreciably enhanced. Efforts are being continued to locate more and more seats so that larger numbers can benefit from the scheme.

Min. of Labour

A suggestion was made by Shri Ram Singh Bhai that those who are trained should be appointed as substitutes. But substitutes are not workers. Therefore, they will have to undergo training, as required by the law.

SHRI DAMODAR PANDEY: Substitutes are very much covered under the Standing Orders.

SHRI BALGOVIND VERMA. To meet the requirements of the industry, steps have been taken not only to improve the quality of training in the ITIs but also to increase the number of people given training at the advanced level of skills in the special Institutes set up for this purpose, as the following figures show:

Name of the Institute	Number of persons trained		
	1973-74	19~4-75	1975-76
Advanced Training Institute, Madras .	234	337	777
Foremen Training Institute, Bangalore ,	217	260	537
Central Staff Training and Research Institute, Howrah	49	127	136
Advanced Training Institute, Electronics, Hyderabad	(Has become functional in Jenuary 197 Therefore the figures will be available next year.		

As a result of negotiations with international agencies, four hig projects in the field of vocational training have been prepared by ILO experts which are now under the consideration of the Government for clearance. Some of them are expected to become functional during 1976-77. Prominent mention may be made of the Advanced Vocational Training System to be introduced at 16 selected ITIs and 6 CTIs in important trades, and the

setting up of the Women Training Programme in new trades suitable for their employment.

So far as the employment position is concerned, the growth rate in employment in the organised sector, on the basis of final figures now available, was of the order of 2.1 per cent for the period April 1974 to March 1975. This shows an improvement over the provisional figure of 1.8 per cent released

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earlier. It is worth noting that like the proceding years, the public sector continued to do better than the private sector in the growth rate; in the case of public sector, the growth rate was 3.2 per cent, whereas it was 0.1 per cent in the private sector. You will be glad to know that in 1975 the public sector employed 128.89 lakhs people while the private sector employed only 67.99 lakhs.

The employment situation continues to cause acute concern to us. The Live Register has risen to 93.26 lakhs at the end of December 1975, including about 48 lakhs educated job-seekers Government is doing its best to see that we do something for them.

I may also bring to the notice of the hon. Members that recruitment through the Gorakhpur Labour Depot had almost come to a stop and hence, in order to help the poor people of the area to get jobs, we have converted that Depot into a Central Employment The Central and Stale Exchange. Government department's have been requested to see that all their requirements are met through this Exchange.

So, many special schemes have been started to give employment to the unemployed persons, and this will be evident from a study of the Five Year Plan also. We are doing our best to see that most of the people get employment.

SHR1 S. M. BANERJEE (Kanpur): I want to bring to the notice of the hon. Minister two or three points.

The first important point is about the reopening or taking over of two textile mills in Kanpur. The hon Minister knows that the apex body has recommended this and the Central Government also has accepted it in principle, but they have to amend the Schedule of the Act and this is taking time. I was told by the Commerce Minister, whom I met today, that the Law Ministry is drafting the amending Bill. I do not know how much time

it will take. Because this concerns 10,000 workers who have been suffering for the last 12 months, this should be brought as early as possible. The Law Minister did not take even a day to bring forward legislation to annul the agreement with the insurance employees. So, in all seriousness I would urge upon the hon. Minister to see that this Bill is introduced without further delay.

There are about 12 textile mills in the country which have been similarly closed. The apex body has recommended that they should all be taken

MR. Chairman. He may continue next time

15.28 hrs.

WHOOPING COUGH PREVENTION AND ERADICATION SCHEME BILL\*

SHRI YAMUNA PRASAD MANDAL (Samastipur). I beg to move for leave to introduce a Bill to provide for prevention and eradication of whooping cough from the country.

SHRI C. K. CHANDRAPPAN (Tellicherry): I rise on a point of order, I have given notice of the Coconuts Bill according to the rules of procedure. This Bill needs the recommendation of the President under article 117 of the Constitution. It has been sent by the Lok Sabha Secretariat to the Ministry to get the President's recommendation. I have got a reply from the Ministry which says...

MR CHAIRMAN: He can raise it at some other time.

SHRI C. K CHANDRAPPAN. This is the only time.

MR CHAIRMAN, I am prepared to listen to you, but we will be wasting our time. We have no material heforeus

(Interruptions)